

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 524 of 2025)

IN THE MATTER OF:

Anughra Narayan Singh

..... Applicant

Versus

State of Uttar Pradesh & Ors.

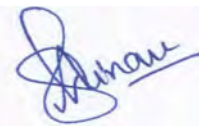
..... Respondents

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Reply filed by the Respondent No.5 i.e. Forever Distillery Pvt. Ltd.	1-11
2.	Affidavit	12-14
3.	<u>Annexure: R5/A</u> Board Resolution dated 15.04.2026	15
4.	<u>Annexure: R5/B</u> Copy of the Allotment Letter dated 16.10.2020 bearing Reference No. SER20200829/1000/617/7135/SIDC-1A/Deoria issued by U.P. State Industrial Development Corporation Ltd. (UPSIDA)	16-20
5.	<u>Annexure: R5/C</u> Copy of the Environmental Clearance (EC) dated 21.09.2024 issued by the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change, Government of India	21-32
6.	<u>Annexure: R5/D</u> Copy of the Consolidate Consent to Operate dated 26.12.2024 for RS/ENA/AA – 200 KLD and Co-Generation Plant – 9.0 MW issued by the Uttar Pradesh Pollution Control Board (UPPCB)	33-38
7.	<u>Annexure: R5/E</u> Copy of the Consolidate Consent to Operate dated 27.01.2026 for IMFL – 7389 MT/day and Country Liquor – 18,356 MT/day issued by the Uttar Pradesh Pollution Control Board (UPPCB)	39-44

8.	<u>Annexure: R5/F</u> Copy of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 04.08.2025 issued by the Uttar Pradesh Pollution Control Board (UPPCB)	45-49
9.	<u>Annexure: R5/G</u> Copy of the Agreement dated 06.06.2024 with M/s Bharat Oil and Management Ltd. for the lifting, transportation, treatment, storage and disposal of the hazardous waste generated by the answering Respondent	50-65
10.	<u>Annexure: R5/H</u> Copy of the Membership Certificate issued by M/s Bharat Oil and Management Ltd.	66
11.	<u>Annexure: R5/I (Colly)</u> Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh	67-72
12.	<u>Annexure: R5/J</u> Copy of the Agreement dated 01.10.2025 with M/s Bajrang Associates for the disposal of fly ash, dust and garbage generated by the answering Respondent	73-76
13.	<u>Annexure: R5/K (Colly)</u> Copies of the Tax Invoices raised by M/s Bajrang Associates for the disposal of fly ash, dust and garbage generated by the answering Respondent	77-95
14.	<u>Annexure: R5/L (Colly)</u> Photographs of the Effluent Treatment Plant (ETP) on Condensate Polisher Unit (CPU) installed by the answering Respondent to achieve Zero Liquid Discharge (ZLD)	96-98
15.	<u>Annexure: R5/M (Colly)</u> Photographs of the Sewage Treatment Plant (STP) installed by the answering Respondent	99-100
16.	<u>Annexure: R5/N</u> Print-out of the online data with respect to the Suspended Particulate Matter (SPM) levels from 01.10.2025 to 20.03.2026	101-112

17.	<u>Annexure: R5/O (Colly)</u> Copies of various test reports of Ambient Air Quality, Stack Emissions, Ambient Noise and Water & Waste Water analysis report issued by Environmental and Technical Research Centre, Gomti Nagar, Lucknow (U.P.)	113-127
18.	<u>Annexure: R5/P (Colly)</u> Copies of various test reports of the fly ash generated by the answering Respondent issued by Anacon Laboratories Pvt. Ltd., Nagpur, Maharashtra – 441 122	128-131
19.	<u>Annexure: R5/Q (Colly)</u> Photographs of the plantation done by the answering Respondent	132-143
20.	<u>Annexure: R5/R (Colly)</u> Photographs of the Rain Water Harvesting Pits constructed by the answering Respondent	144-145
21.	<u>Annexure: R5/S (Colly)</u> Copies of the Consent Letter dated 11.01.2026 issued by the Gram Pradhan, Gram Panchayat - Usra Bazar, Betaalpur, District – Deoria (U.P.) and Consent Letter dated 13.01.2026 issued by the Gram Pradhan, Gram Panchayat – Forest Thakurahi, District – Deoria (U.P.) along-with their English Translation	146-151
22.	Vakalatnama	152
23.	Proof of Service	153

ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: NEW DELHI

Date: 20/4/2026

1

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 524 of 2025)

IN THE MATTER OF:

Anughra Narayan Singh

Versus

State of Uttar Pradesh & Ors.

..... Applicant

..... Respondents

**REPLY FILED BY THE RESPONDENT NO.5 i.e. FOREVER
DISTILLERY PVT. LTD.**

MOST RESPECTFULLY SHEWETH:

1. That the Respondent No.5 i.e. Forever Distillery Pvt. Ltd. [hereinafter referred to as the “answering Respondent”] is a company registered under the Companies Act, 1956 having its Registered Office at: Shop No. 37, 38, 1st Floor, Plot No. 623/624, Gulhariya, Gorakhpur (U.P.) – 273 013 and its distillery at: Plot No.-A, UPSIDA Industrial Area, Usra Bazar, Tehsil – Rudrapur, District – Deoria (U.P.) – 274 001. That the answering Respondent was founded in 2020 and is engaged in the business of production & sale of Ethanol, Extra Neutral Alcohol (ENA) and its by-products as well as bottling and marketing of country liquor.

2. That the answering Respondent is filing this present Reply through its Authorized Representative, namely, Sh. Kushagra Kaushik, who vide Board Resolution dated 15.04.2026, has been duly authorized to sign & verify this present Reply, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply. Board Resolution dated 15.04.2026 is annexed as **Annexure: R5/A.**

3. That at the outset, the answering Respondent denies each & all the statements, averments and allegations contained in the captioned Original Application filed by the Applicant (pertaining to the answering Respondent) which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim. That save & except what are matters of records and what has been specifically admitted hereinafter, each and every said allegations, statements, averments and contentions made in the captioned Original Application filed by the Applicant are hereby denied.
4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That it is pertinent to mention here that the concerned area, where the said Distillery is established, is a dedicated industrial area. That the U.P. State Industrial Development Corporation Ltd. (UPSIDA) has allotted the land vide Allotment Letter dated 16.10.2020 bearing Reference No. SER20200829/1000/617/7135/SIDC-

1A/Deoria for the purposes of setting up an industrial unit to manufacture Ethanol, ENA, RS, Country Liquor, IMFL. That further at the time the answering Respondent has started its operation, there was no residential house nearby the said Distillery of the answering Respondent. Copy of the Allotment Letter dated 16.10.2020 bearing Reference No. SER20200829/1000/617/7135/SIDC-1A/Deoria issued by U.P. State Industrial Development Corporation Ltd. (UPSIDA) is annexed as **Annexure: R5/B.**

6. That initially the distillery-in-question of the answering Respondent is of 100 KLD capacity (Molasses/Cane Juice/Syrup/Grain based) and also had a Co-Gen Power Plant of 4.5 MW. That in 2024, the capacity of the distillery-in-question of the answering Respondent is increased to 200 KLD through addition of 100 KLD (Grain based) Distillery Plant along-with expansion of the said Co-Gen Power Plant from 4.5 MW to 9.0 MW. That with respect to the aforesaid expansion, an Environmental Clearance (EC) dated 21.09.2024 was issued by the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change, Government of India. Copy of the Environmental Clearance (EC) dated 21.09.2024 issued by the State Environment Impact Assessment Authority (SEIAA), Ministry of Environment, Forest and Climate Change, Government of India is annexed as **Annexure: R5/C.**

7. That the answering Respondent have valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 for

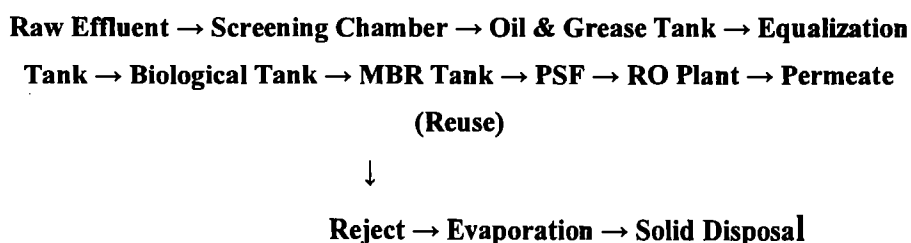
RS/ENA/AA – 200 KLD and Co-Generation Plant – 9.0 MW issued by the Uttar Pradesh Pollution Control Board (UPPCB) having validity from 01.01.2025 to 31.12.2029. That, further, the answering Respondent also have valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 for IMFL – 7389 MT/day and Country Liquor – 18,356 MT/day issued by the Uttar Pradesh Pollution Control Board having validity from 01.01.2026 to 31.07.2030. Copy of the Consolidate Consent to Operate dated 26.12.2024 for RS/ENA/AA – 200 KLD and Co-Generation Plant – 9.0 MW issued by the Uttar Pradesh Pollution Control Board (UPPCB) is annexed as **Annexure: R5/D**. Copy of the Consolidate Consent to Operate dated 27.01.2026 for IMFL – 7389 MT/day and Country Liquor – 18,356 MT/day issued by the Uttar Pradesh Pollution Control Board (UPPCB) is annexed as **Annexure: R5/E**.

8. That the answering Respondent have Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 04.08.2025 issued by the Uttar Pradesh Pollution Control Board (UPPCB) having validity till 31.12.2029. Copy of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 04.08.2025 issued by the Uttar Pradesh Pollution Control Board (UPPCB) is annexed as **Annexure: R5/F**.
9. That the answering Respondent has entered into an agreement dated 06.06.2024 with M/s Bharat Oil and Management Ltd. for the lifting, transportation, treatment, storage and disposal of the

hazardous waste generated by the answering Respondent, which is valid for 5 years from the date of the signing of the said Agreement. Copy of the Agreement dated 06.06.2024 with M/s Bharat Oil and Management Ltd. for the lifting, transportation, treatment, storage and disposal of the hazardous waste generated by the answering Respondent is annexed as **Annexure: R5/G**. Copy of the Membership Certificate issued by M/s Bharat Oil and Management Ltd. is annexed as **Annexure: R5/H**.

10. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for both of its aforesaid bore-wells issued by the Ground Water Department, Uttar Pradesh with a validity period from 21.06.2021 to 20.06.2026. Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh are collectively annexed as **Annexure: R5/I (Colly)**.
11. That the answering Respondent has an Agreement dated 01.10.2025 with M/s Bajrang Associates, 346, Siktaur Road, Behind Pillars School, Gorakhpur (U.P.) – 273 008 for the disposal of fly ash, dust and garbage generated by the answering Respondent. Copy of the Agreement dated 01.10.2025 with M/s Bajrang Associates for the disposal of fly ash, dust and garbage generated by the answering Respondent is annexed as **Annexure: R5/J**. Copies of the Tax Invoices raised by M/s Bajrang Associates for the disposal of fly ash, dust and garbage generated by the answering Respondent are collectively annexed as **Annexure: R5/K (Colly)**.

12. That the answering Respondent is a Zero Liquid Discharge (ZLD) unit. That the answering Respondent has invested huge amount in its Concentration and Incineration system to achieve Zero Liquid Discharge (ZLD). That the raw effluent passes through a Screening Chamber for removal of large solids, followed by an Oil & Grease Tank for separation of oil and grease. That it is then equalized in the Equalization Tank to maintain uniform flow and load. That biological treatment is carried out in the Biological Tank, where microorganisms reduce BOD and COD. That further treatment in the MBR Tank removes suspended solids, followed by a Pressure Sand Filter (PSF) for fine filtration. In the RO Plant, dissolved salts (TDS) are removed. That the permeate is reused, while the reject is treated in an Evaporation System, producing solid waste and ensuring zero liquid discharge. That the flowchart describing the process adopted by the answering Respondent for its Effluent Treatment Plant (ETP) on Condensate Polisher Unit (CPU) is as under:



Photographs of the Effluent Treatment Plant (ETP) on Condensate Polisher Unit (CPU) installed by the answering Respondent to achieve Zero Liquid Discharge (ZLD) are collectively annexed as **Annexure: R5/L (Colly)**.

13. That besides the aforesaid the answering Respondent has full fledge Sewage Treatment Plant (STP) to treat the waste water effectively and to ensure its safe reuse while complying with the norms as prescribed by the statutory authorities. That the waste

water is collected in the collection tank and passes through a screen chamber to remove large solids. That it then enters the equalization tank for flow balancing. That the waste water is then treated biologically in the MBBR tank using aeration, thereby reducing BOD, COD and TSS. That it then moves to the clarifier tank for settling of solids. That further purification is done using sand and carbon filters, followed by chlorination for disinfection. That the treated waste water is then reused for gardening and utility purposes. That the flowchart describing the process adopted by the answering Respondent for its Sewage Treatment Plant (STP) is as under:

Collection Tank → Screen Chamber → Equalization Tank → MBBR Tank → Clarifier Tank → Sand Filter → Carbon Filter → Disinfection (Chlorination) → Reuse (Gardening)

Photographs of the Sewage Treatment Plant (STP) installed by the answering Respondent are collectively annexed as **Annexure: R5/M (Colly)**.

14. That the answering Respondent has a boiler having capacity of 38 TPH. That the answering Respondent uses coal, husk and slop as fuel for the said boiler of the answering Respondent. That the answering Respondent has installed Electrostatic Precipitator (ESP) as the Air Pollution Control Equipments which is linked online through the server of the Uttar Pradesh Control Board (UPPCB) for the online monitoring of the air pollution. Print-out of the online data with respect to the Suspended Particulate Matter (SPM) levels from 01.10.2025 to 20.03.2026 is annexed as **Annexure: R5/N**.
15. That the answering Respondent being a responsible corporate citizen, keeps a regular check by itself on the pollution control

equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. Copies of various test reports of Ambient Air Quality, Stack Emissions, Ambient Noise and Water & Waste Water analysis report issued by Environmental and Technical Research Centre, Gomti Nagar, Lucknow (U.P.) are collectively annexed as **Annexure: R5/O (Colly)**. Copies of various test reports of the fly ash generated by the answering Respondent issued by Anacon Laboratories Pvt. Ltd., Nagpur, Maharashtra – 441 122 are collectively annexed as **Annexure: R5/P (Colly)**.

16. **Details of Plantation done by the Respondent No.5:** That the total land area of the distillery-in-question of the Respondent No.5 is 106027.98 Sq. Meter approximately and the total plantation area of the answering Respondent is 37941 sq. meter., which is 35.8% approximately. Details of the Plants are as under:

S. No.	Plant	Numbers
1.	Gulmohar	345
2.	Mango	219
3.	Guava	93
4.	Sahtut	14
5.	Bel	12
6.	Jamun	8
7.	Jamua	112
8.	Lemon	3
9.	Bakain	16
10.	Sahjan	6
11.	Gulaichi	6
12.	Badam	1
13.	Papaya	2
14.	Lichi	22
15.	Amla	26
16.	Chiku	8
17.	Kela	12
18.	Sagwan	226

19.	Gudhal	3
20.	Chinese Chandani	218
21.	Kari Patta	1
22.	Genda	10
23.	Sadabahar	52
24.	Nariyal	34
25.	Raat Rani	2
26.	Other Plants	42
27.	Gulab	109
28.	Junglee Plant	9
Total		1611

Photographs of the plantation done by the answering Respondent are collectively annexed as **Annexure: R5/Q (Colly)**.

17. **Details of the Rain Water Harvesting Pit and Ponds adopted by the Respondent No.5:** That the Respondent No.5 has constructed two numbers of Rain Water Harvesting Pit within its premises. That the said Rain Water Harvesting Pits has a capacity of 45,000 litre. That apart from the above, the answering Respondent have adopted two ponds, one of which is situated at Gram Panchayat - Usra Bazar, Betaalpur, District – Deoria (U.P.) and other at Gram Panchyat – Forest Thakurahi, District – Deoria (U.P.). Photographs of the Rain Water Harvesting Pits constructed by the answering Respondent are collectively annexed as **Annexure: R5/R (Colly)**. Copies of the Consent Letter dated 11.01.2026 issued by the Gram Pradhan, Gram Panchayat - Usra Bazar, Betaalpur, District – Deoria (U.P.) and Consent Letter dated 13.01.2026 issued by the Gram Pradhan, Gram Panchyat – Forest Thakurahi, District – Deoria (U.P.) along-with their English Translation are collectively annexed as **Annexure: R5/S (Colly)**.
18. That the answering Respondent provides direct employment to 127 employees and indirect employment to approximately 400

employees. That apart from the above, large number of retailers are connected with the unit-in-question of the answering Respondent. That, therefore, the answering Respondent is providing livelihood to a large number of employees (both direct and indirect) and retailers and their families.

19. That from the afore-mentioned facts, it is clear that the allegations raised by the Applicant in the captioned Original Application, which are related to the answering Respondent, are false, baseless and bogus. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

20. That it is pertinent to bring to the kind notice of this Hon'ble Tribunal that there are approximately 20-25 industries in the area concerned, however, the Applicant has impleaded only the answering Respondent in the captioned Original Application. That the Applicant has not impleaded the remaining industries in the captioned Original Application for the reasons best known to the Applicant. That as far as the answering Respondent is concerned, the test reports annexed by the answering Respondent along-with this present Reply clearly shows that all the parameters of ambient air, stack emissions, drinking water, waste water and fly ash generated by the answering Respondent are well within the prescribed limits. That, therefore, the pollution, if any, cannot be attributed to the answering Respondent as alleged by the Applicant in its captioned Original Application.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

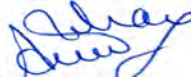
- (i) Dismiss the Original Application being O.A. No.524/2025 titled as "*Anughra Narayan Singh Vs. State of Uttar Pradesh & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

For-FOREvc

Kushagra
ID.
Authorized Signatory

RESPONDENT NO.5

THROUGH




ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

A-901, Apex Golf Avenue, Sector-1,

Greater Noida (West), U.P. - 201 306

Mob: 9811764256, 9582416270Email: abhinav.legal@gmail.com

Place: NEW DELHI
Date: 20/4/2026



Government of Uttar Pradesh

12

e-Stamp

Sign..... S
ACC Name - Santosh Kumar Gupta
ACC Code - UP14670304
Address - Collectorate Kachhari, Deoria
Licence No.- 492, Mob.-No. 9889082177
Tehsil-Deoria District-Deoria (U.P.)

Certificate No. : IN-UP47047273846270Y
 Certificate Issued Date : 10-Mar-2026 02:36 PM
 Account Reference : NEWIMPACC (SV)/ up14670304/ DEORIA SADAR/ UP-DRA
 Unique Doc. Reference : SUBIN-UPUP1467030489389420983268Y
 Purchased by : FOREVER DISTILLERY PVT LTD
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : FOREVER DISTILLERY PVT LTD
 Second Party : Not Applicable
 Stamp Duty Paid By : FOREVER DISTILLERY PVT LTD
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



Please write or type below this line

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**
(Original Application No. 524 of 2025)

IN THE MATTER OF:

**Anughra Narayan Singh..... Applicant
Versus**

State of Uttar Pradesh & Ors.

..... Respondents

AFFIDAVIT

I, Kushagra Kaushik aged about 33 years S/o Sh. Jai Prakash Singh the Authorized Representative of **Forever Distillery Pvt. Ltd.** having its Registered Office at: Shop No.37, 38, 1st Floor, Plot No. 623/624, Gulhariya, Gorakhpur (U.P.) – 273 013 and its distillery at: Plot No.-A, UPSIDA Industrial Area, Usra Bazar, Tehsil – Rudrapur, District Deoria (U.P.) – 274 001 (the Respondent No.5 herein) do hereby solemnly affirm state as under:-



(Cont. Page-2)

(2)

1. That I am the Authorized Representative of Forever Distillery Pvt. Ltd.(the Respondent No.5 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For-FOREVER DISTILLERY PVT. LTD.

Kushal Chakrabarti
 Authorized Signatory
 DEPONENT

VERIFICATION:

Verified at _____ on this day of _____ 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For-FOREVER DISTILLERY PVT. LTD.

Kushal Chakrabarti
 Authorized Signatory
 DEPONENT



KUSHAARA KAUSHIK
Kushaara
Kaushik

8
/6042016



1573

/6042016

Administered with the Seal
Subscribed By
Deponent
The contents of affidavit

Srivastava

/6042016

/6042016

Forever Distillery Private Limited

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF FOREVER DISTILLERY PRIVATE LIMITED IN THE MEETING HELD ON 15TH DAY OF APRIL, 2026 AT 10:00 A.M AT THE REGISTERED OFFICE OF THE COMPANY AT SHOP NO-37,38, FIRST FLOOR, PLOT NO-623/624, GULHARIYA GORAKHPUR U.P 273013 IN.

Authorization to represent before NGT:

RESOLVED THAT pursuant to the provisions of the Companies Act, 2013 and other applicable laws, if any, consent of the Board be and is hereby accorded to authorize Mr. Kushaga Kaushik R/o- M.P Building, Near Pratap Ashram, Golghar, Gorakhpur, Uttar Pradesh-273001, Aadhar No-433978070524 to represent the Company before the National Green Tribunal (NGT) in connection with any matter, case, appeal, application, petition or proceedings filed by or against the Company.

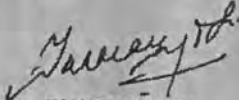
RESOLVED FURTHER THAT the aforesaid authorized person be and is hereby empowered to:

Appear, represent and act on behalf of the Company in all legal proceedings;

- Sign, verify and submit applications, replies, affidavits, vakalatnama, pleadings, petitions, appeals, written statements and other documents;
- Engage, appoint and instruct advocates, solicitors, consultants or legal representatives on behalf of the Company;
- File or defend cases, appeals, revisions, reviews, or any other legal proceedings;
- Make statements, submissions, compromises, settlements or withdrawals, as may be deemed necessary;
- Do all such acts, deeds and things as may be necessary or expedient in this regard.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to any concerned authority as and when required.

**Certified True Copy
For FOREVER DISTILLERY PRIVATE LIMITED**


TANMAY MODI
Director
DIN: 00420978

**DATE: 15.04.2026
PLACE: GORAKHPUR**

**Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013
CIN : U15132UP2020PTC126691 | PAN : AAECF0173C
E-mail : fdpl@ho.mbamail.net**

**U.P. State Industrial
Development Corporation
Ltd.**



Regional Office, GORAKHPUR
24-A, Awas Vikas Colony, 1st Floor,
Near Munsii Premchand Park
Betiyahata, Gorakhpur-273001
Tel No. : 0551-333337
Email ID: rmgorakhpur@upsidc.com
Website: www.onlineupsidc.com

Ref.No:SER20200829/1000/617/7135/SIDC-IA/Deoria

Date:16/10/2020

To,

FOREVER DISTILLERY PRIVATE LIMITED
SHOP NO 37-381ST FLOORPLOT NO
623624GULHARIYAGORAKHPUR



Subject:- Allotment of land in Industrial Area Deoria

Dear Sir,

With reference to your application dated **29/08/2020** for allotment of land in Industrial Area **Deoria** at regional office **GORAKHPUR**, we are pleased to allot you plot no **A** in the Industrial Area on the conditions mentioned below for setting up an industrial unit to manufacture **ETHANOL, ENA, RS, COUNTRY LIQUOR, IMFL**

1. Area of plot is 106027.98 sq. mtr. The precise measurement and the area of the plot is as per site layout attached herewith
2. Date of issuance of this letter will be treated as the date of allotment of the above plot in your favour.
3. The interest chargeable as per clause 5 below on the (total) balance outstanding premium will be computed from the date of allotment as defined in clause 2 above and payable half yearly on 1st day of January and 1st day of July each year. The first of such payment will be due on 01/07/2021
- a. There are construction of value 0 existing on the plot, which shall have to be paid by you along with reservation money as mentioned in clause 4 below.
4. You shall deposit an amount of Rs 8103861 (Earnest Money of Rs7952098.5 has been adjusted) towards reservation money in respect of the above plot latest by 15/11/2020 . This amount together with Earnest money is approximately equal to 5 percent of the total premium of the plot at provisional rate of Rs 1500 per sq. mtr. and locational charges @ Rs 75 per sq. mtr. for the first five acres and is subject to adjustment according to actual measurement of the plot. If the payments are not made as stipulated above this allotment will stand automatically cancelled and an amount of Rs 1000 shall be deducted from the Earnest Money deposited by you and same shall stand forfeited by this Corporation. However, if the area of land allotted either exceeds the area applied for or falls short of the area applied for by an area more than 20%, the deductions in Earnest Money shall not be done if the allotment is not accepted, provided an intimation is sent to us in this respect by date stipulated above.
- Note:** -The premium mentioned herein is provisional and is liable to be increased on account of increased compensation or additional infrastructure development.
5. The remaining 90% of the provisional premium shall have to be paid by you in 14 equal half yearly instalments each of which will be due for payment on 1st day of January and 1st day of July each year. The first instalment of such payment will fall due for payment on 01/07/2021. The second and subsequent instalments of premium will fall due on 1st day of January and 1st day of July each year.

An interest @ 14% per annum shall be charged on the outstanding (balance) premium with effect from the date of allotment and shall be payable along with instalment of premium as stipulated in clause 3 above. A rebate of 3% per annum on payment of interest shall be allowed if the instalment is deposited on or before the stipulated date and if there are no arrears of dues. The amount of the balance premium and the interest due thereon from time to time shall

remain first charge on the land and the building and machinery erected thereon till it is (they are) paid in full.

6. The stamp duty, the registration charges and legal expenses involved in the execution of the Lease Deed and other agreements from time to time shall be borne by you.
7. You shall have to execute a Lease deed within 60 days by submitting following documents:-
 - a. Valid Udyog Adhar registration for the item of manufacturing and plot for which this allotment is made
 - b. Clear all dues upto the date of Lease Deed as mentioned in clause -3, 4 and 5 of this letter.
 - c. Detailed statement showing shareholders/ director position duly certified by CA.
 - d. Necessary stamp papers/e-stamp/ Bank Guarantee (as per Govtt order)
 - e. Any other formalities/ papers as required.
8. You will have to take over possession of the land within 30 days of executing the Lease deed.
9. You shall have to get the maps approved within 90 days of taking possession. The formalities to be done in this regard are available on website onlineupsidc.com. .
10. You shall have to start construction within 30 days of approval of map.
11. You shall have to start production on the plot within 35.00 months from date of allotment and intimate the corporation of the same.
12. The plot has been allotted on as it is where it is basis and levelling etc. if any, is to be undertaken by you at your expenses. You will pay to the U.P. State Industrial Development Corporation Ltd. within 30 days from the date of the demand made by this Corporation from time to time such recurring fee in the nature of service and/or maintenance charges as determined by this Corporation. In case of default you will be liable to pay interest @ 14 % p.a. on the amount due.
13.
 - o You will adhere and submit to the rules of Municipal or other authority now existing or hereinafter to exist insofar as the same relate to the immovable property in the Industrial Area or so far as they affect the health, safety and convenience of the others inhabitants of the place, and will not release any obnoxious gaseous, liquid or solid effluents from the unit in any case.
 - o You will establish at your own cost an appropriate and efficient effluent treatment system/ plant and will ensure that it is ready and functional as per the norms and specifications expected laid down or stipulated by the State Effluent Board/U.P. Pollution Control Board and any other authority established by law for the time being in force before the production is commenced in the unit set up on the plot
 - o Whenever the industrial area is included in the jurisdiction of Municipal Corporation or Board, Cantonment Board, Zila Parishad, Town Area or (any) other local bodies (body), you will become liable to pay and discharge all rates, taxes, charges, claims and outgoing chargeable imposed and assessment of every description, which may be assessed, charged or imposed upon then by the local body and will abide by the laws rules and direction of the local body.
 - o You will make appropriate arrangements at your own cost for proper disposal of waste water produced in your unit
14. You will have to apply for and obtain power connection from the local agency /U.P. State Electricity Board as the case may be at your end and cost.
15. The allotment will be cancelled if and when any one of the following mentioned violations happens and further action after cancellation shall be taken up as mentioned in clause 16 below.
 - a. If you fail to comply to any of the conditions 7-12 above within the time stipulated above, the time duration mentioned being of essence.


OR

- b. If you fail to make payment of interest and/ or premium on or before the due date(s) as mentioned in clause 5 of this letter

OR

- c. If you fail to comply clause 23, 24 and 26 mentioned here in below
16. In the event of cancellation of allotment on account of any default on your part, the following will stand forfeited to the
 - a. Interest @ 14 % per annum from the date of allotment on the total unpaid premium from time to time till the date of cancellation of allotment without allowing rebate in interest, mentioned in clause 5 above irrespective of the fact whether the dues had been paid in time or not.

AND

Forever Disability Private Limited

 Authorized Signatory

- b. Use and Occupation charges/ Lease Rent from the date of allotment upto the date of cancellation.

AND

- c. In the case of constructed sheds allotted by UPSIDC Ltd 2 % of the cost of shed towards depreciation The Balance amount, if any, out of the deposits made by you till then, after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amounts to be forfeited you shall be liable to pay the difference and the same shall be recoverable by the Corporation from you.

17. In the event of surrender of the allotment the following amounts will stand forfeited to the U.P. State Industrial Development Corporation Ltd.

- a. Interest @ 14 % per annum from the date of allotment upto the date of surrender of the allotment on the total balance (unpaid), premium from time to time allowing the rebate (in interest) irrespective of the fact whether the payments were made in time or not.

AND

- b. Use and Occupation charges/ Lease Rent from the date of allotment till the date of surrender.

AND

- c. 0 % Of the cost of shed towards depreciation in case of constructed sheds allotted by UPSIDC.

The Balance amount, if any, out of the deposits made by you till the date of surrender after deducting the amounts to be forfeited as above, will be refundable. In case the total of the amounts paid is less than the amount to be forfeited, you shall be liable to pay the difference and the same shall be recoverable by the corporation from you

18. You shall not employ in the unit any process generating smoke or fumes or involving use of chimney and any use of fossil fuel in the process which may cause atmospheric pollution and / or would not discharge liquid effluent which may be obnoxious by nature or cause pollution. Your unit should not involve any significant emission of particles and / or gaseous substance in the air.
19. In employing labour for the industry, skilled, semi skilled or unskilled, shall give preference to one or two able - bodied persons from the families whose land has been acquired for the purpose of the said Industrial Area.
20. You will pay use and occupation charges/ lease rent at the rate of Rs. 1/- per square meter per year during the first thirty years, Rs.2.5/- per square meter per year during the next thirty years after expiry of the first thirty years and Rs. 5/- per square meter per year during the next thirty years after expiry of the first sixty years. Use and occupation charges are payable till the date lease is granted to you whereafter lease rent will have to be paid.
21. The allottee / lessee will mention in the postal address of his correspondence letters invariably the name of UPSIDC Industrial Area.
22. All the payments to the Corporation should be either online or through Bank Draft / pay order in favour of UPSIDC Ltd payable at GORAKHPUR No payments in cash or through cheques would be accepted.
23. You will utilise minimum 46% area of the plot by covering it by roof/ permanent shed within the above specified period failing which the allotment of the plots(s) will be cancelled.
24. It will be your sole responsibility to get No Objection Certificate from UPPCB (U.P. Pollution Control Board) and if it is not furnished to this Corporation, you will be liable for action according to law and UPSIDC would not be responsible for any of your act or omissions which may be in contravention to the U. P. Pollution Control Board rules environmental laws.
25. If the Corporation fails to hand over possession within 6 months entire deposits made by you shall be refunded alongwith interest @6%.
26. Any Reconstitution/ project change/ name change/ mortgage without prior approval in writing to this Corporation shall result in automatic cancellation of the allotment..
27. You shall make arrangements for rain water harvesting and all other laws framed by the Govt. to protect environment.
28. If it is found that you have misrepresented or submitted wrong information for getting this allotment, the allotment shall be void and the entire amount deposited by you shall be forfeited.
29. Additional clauses as mentioned below are also remain part of the terms of allotment and binding on you.

S.NO List Of Additional Clauses

1 **MAINTENANCE CHARGES-** The allottee shall have to pay maintenance charges @ Rs 12.00 per Sq meter yearly payable on 1st of July every year. Failing to pay the maintenance charges on stipulated date Interest @14% shall be payable by the Allottee on the unpaid maintenance charges amount. Further maintenance charges are liable to be charged is to be decided by Authority from time to time and allottee has to make payment of maintenance charge on increased rates from time to time as per order.

2 **TIME EXTENSION FEES-** The allottee shall have to pay Time Extension fees & Interest as applicable by Authority from time to time if the unit is not functional at the end of the time limit.

The allottee shall also have to make payment of Rs. 3476640.00 (Rupees Thirty four lacs seventy six thousand six hundred forty only) in lump sum towards cost of compensation of trees earlier paid to Forest Department for vacation of the land within 30 days from issue of

3 this letter positively failing which the allotment letter shall be withdrawn. Failing for pay above amount interest @ 14% shall be also
4 payable after expiry of 30 days.

5 The allottee shall have to obtain the NOC from U.P. Excise Department within three months from the date of allotment.

6 The allottee shall have to obtain the NOC for Ground Water Clearance from Central Ground Water Authority (CGWA) to ensure that the
7 industry using ground water in the plot must obtain NOC from CGWA in compliance of direction of Hon'ble NGT New Delhi.

8 Any other conditions being laid down by Hon'ble NGT New Delhi shall have to be complied by the allottee.

9 Any objection raised by Auditor regarding development charges/cost if any for development of the site such demand will be paid by
10 allottee with interest within 30 days from the date of such demand/notice.

11 The allottee will obtain necessary NOCs/Permissions from concerning departments as per rules on its own capacity before the
12 establishment/functioning of the unit.

13 If at future it is decided by UPSIDA to enhance the rate of premium of the allotted plot on account of development cost incurred by
UPSIDA on the above allotted plot the allottee shall have to bear such enhanced cost & liable to pay the enhanced cost with interest to
UPSIDA within one month of the issue of the demand letter failing which the plot shall be liable to be cancelled and if lease deed is also
executed it will be rescinded.

If in future any legal consequences arises on the issue of allotment of above plot the allottee shall have to bear the cost incurred on such
legal consequences and shall also be liable to accept any such verdict issued/announced by the competent legal authority and shall be
acceptable to the allottee in regard to above allotted plot. If any cost also incurred in above legal consequences the allottee shall have to
bear such cost too.

The allottee shall have to strictly follow & adhere to the commitment made by them in their application form various affidavit & project
report in respect of investment in building plant & machinery time of completion & employment generation as under failing which the
Authority reserves the right to cancel the allotment. (i) Investment to be made in Building Rs. 2700.00 Lacs (ii) Investment to be made in
Plant & Machinery Rs. 12300.00 lacs (iii) Employment to be generated 550 Nos. (direct employment) (iv) Unit to be established within time
period 35 (Thirty five) Months from the date of allotment

If any information submitted by the allottee is found to be false and untrue at the time of submission of Application Form & documents
then the Authority shall reserve the right to cancel the allotment on above ground.

In the last page of allotment letter last line under caption note : 2 % rebate shall be read as 3%

Forever Diagnostics Private Limited

Authorised Signatory

Kailash Nath
Srivastava

Digitally signed by Kailash
Nath Srivastava
Date: 2020.10.10 13:39:33
+05'30'

Your's Faithfully,
For U.P. STATE INDL. DEV. CORPN. LTD.

Sri Kailash Nath Srivastava
(Regional Manager)

No: SER20200829/1000/617/7135

SIDC-IA: Deoria

Plot No.: A

Date: 16/10/2020

Copy forwarded for information and necessary action to:-

1. Chief Manager LA, UPSIDC LTD, Kanpur

U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION Ltd.

CIN No - U26960UP19615GC002834, Head Office, Kanpur

A-1/4, Lakhanpur, Kanpur-208024

Telephone No-0512-2582851-53(PBX), Fax No.-0512-2580797

Website:- www.onlineupsidc.com

Installment Schedule

Installment No.	Due Date Of Installment	Interest Due (With Rebate)	Interest Due (Without Rebate)	Premium Due	Total Amount (With Rebate)	Total Amount (Without Rebate)
1	01/07/2021	₹11,226,490.58	₹14,288,260.74	₹0.00	₹11,226,490.58	₹14,288,260.74
2	01/01/2022	₹8,013,023.51	₹10,198,393.56	₹0.00	₹8,013,023.51	₹10,198,393.56
3	01/07/2022	₹7,882,376.39	₹10,032,115.41	₹0.00	₹7,882,376.39	₹10,032,115.41
4	01/01/2023	₹8,013,023.51	₹10,198,393.56	₹0.00	₹8,013,023.51	₹10,198,393.56
5	01/07/2023	₹7,882,376.39	₹10,032,115.41	₹14,450,363.55	₹22,332,739.94	₹24,482,478.96
6	01/01/2024	₹7,211,721.16	₹9,178,554.21	₹14,450,363.55	₹21,662,084.71	₹23,628,917.76
7	01/07/2024	₹6,323,415.92	₹8,047,983.90	₹14,450,363.55	₹20,773,779.47	₹22,498,347.45
8	01/01/2025	₹5,593,791.00	₹7,119,370.37	₹14,450,363.55	₹20,044,154.55	₹21,569,733.92
9	01/07/2025	₹4,729,425.83	₹6,019,269.24	₹14,450,363.55	₹19,179,789.38	₹20,469,632.79
10	01/01/2026	₹4,006,511.76	₹5,099,196.78	₹14,450,363.55	₹18,456,875.31	₹19,549,560.33
11	01/07/2026	₹3,152,950.56	₹4,012,846.16	₹14,450,363.55	₹17,603,314.11	₹18,463,209.71
12	01/01/2027	₹2,403,907.05	₹3,059,518.07	₹14,450,363.55	₹16,854,270.60	₹17,509,881.62
13	01/07/2027	₹1,576,475.28	₹2,006,423.08	₹14,450,363.55	₹16,026,838.83	₹16,456,786.63
14	01/01/2028	₹801,302.35	₹1,019,839.36	₹14,450,363.55	₹15,251,665.90	₹15,470,202.91

Note : 2 % rebate on interest is applicable when all the installments are paid on or before due date

Forever Distillery Private Limited

 Authorized Signatory

Digitally signed by
 Kailash Nath
 Srivastava
 Date: 2020.10.16
 15:40:17 +05'30'

Regional Manager

274

ANNEXURE: R5/C

21



File No: 9124-8680
Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
UTTAR PRADESH)



Date 21/09/2024



To,

Shri Manish Kedia
M/s FOREVER DISTILLERY PRIVATE LIMITED
Shop No.37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur, U.P., USRA BAZAAR, DEORIA,
UTTAR PRADESH, 274001
distilleryforever@gmail.com

Subject:

Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur, District: Deoria, Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/IND2/481320/2024 dated 19/07/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B2504UP5409085N
(ii) File No.	9124-8680
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	5(g) Distilleries EXPANSION OF EXISTING DISTILLERY FROM 100 KLD (MOLASSES/ CANE JUICE SYRUP/GRAIN BASED) TO 200 KLD THROUGH ADDITION OF 100 KLD (GRAIN BASED) DISTILLERY PLANT ALONG WITH EXPANSION OF CO-GEN POWER PLANT FROM 4.5 MW TO 9.0 MW AT PLOT NO - A, UPSIDA INDUSTRIAL AREA, USRA BAZAAR, TEHSIL: RUDRAPUR, DISTRICT: DEORIA, UTTAR PRADESH BY M/S FOREVER
(vii) Name of Project	

(viii) Name of Company/Organization	DISTILLERY PRIVATE LIMITED,
(ix) Location of Project (District, State)	FOREVER DISTILLERY PRIVATE LIMITED DEORIA, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 07-08-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 07-08-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 09-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC in its meeting dated 02-8-2024 hereby accords Environment Clearance for the instant proposal to Shri Manish Kedia under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.

Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure I

Specific EC Conditions for (Distilleries)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Three tier green belt shall be developed with native species all along the periphery of the project. Site survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years (Miyawaki method to be adopted for plantation). 2. Performance test shall be conducted on all pollution control system every year and report shall be submitted to Regional office of the MoEF and CC. 3. Greening and paving shall be implemented in the plant area to arrest soil erosion and dust pollution exposed soil surface. 4. Properly covered vehicles shall be used while transporting material and product. 5. Allergy test should also be included in health checkup of works. 6. Project proponent is advised to explore the possibility and getting the cement in container rather through the plastic bag. 7. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP). 8. The project proponent shall comply with the CPCB charter guidelines and time to time direction for the distillery unit.
1.2	<ol style="list-style-type: none"> 1. The plants shall be based on ZLD as proposed. Effluent will be treated through Condensate Polishing Unit. Raw stillage will be sent to decanter followed by MEE and dryer to produce DDGS. 2. The project proponent shall ensure compliance of CCR. 3. The project proponent shall submit plans for handling boiler ash in the compliance report. 4. The project proponent shall clearly specify the use of end product in the compliance report. 5. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant. toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.

Standard EC Conditions for (Distilleries)

1. Specific Conditions

S. No	EC Conditions
1.1	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer to be done through pumps.
1.2	The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
1.3	The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises.
1.4	EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.
1.5	NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the project activities. State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.
1.6	Total fresh water requirement shall not exceed 985 m ³ /day and it will be met from River Krishna. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and renewed from time to time. No ground water recharge shall be permitted within the premises.
1.7	The spent wash/other concentrates shall be incinerated.
1.8	CO ₂ generated from the process shall be bottled/made solid ice and utilized/sold to authorized vendors.
1.9	Occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
1.10	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
1.11	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
1.12	Process organic residue and spent carbon, if any, shall be sent to Cement other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
1.13	The company shall undertake waste minimization measures as below: -

S. No	EC Conditions
	<p>a. Metering and control of quantities of active ingredients to minimize waste.</p> <p>b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.</p> <p>c. Use of automated filling to minimize spillage.</p> <p>d. Use of Close Feed system into batch reactors.</p> <p>e. Venting equipment through vapour recovery system.</p> <p>f. Use of high pressure hoses for equipment cleaning etc. to reduce wastewater generation.</p>
1.14	<p>The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map.</p>
1.15	<p>As per the Ministry's OM dated 30.09.2020 superseding the OM dated 01.05.2018 regarding the Corporate Environmental Responsibility, and as per the action plan proposed by the project proponent to address the socio-economic and environmental issues in the study area, the project proponent, as committed, shall provide education funds in technical training centers/ support in nearby village's schools, support in health care facilities, drinking water supply and funds for miscellaneous activities like solar street lights, battery, solar panel etc., in the nearby villages. The action plan shall to be completed within time as proposed.</p>
1.16	<p>There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.</p>
1.17	<p>Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.</p>
1.18	<p>Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p>
1.19	<p>A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</p>
1.20	<p>PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

2. General Conditions

S. No	EC Conditions
2.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
2.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
2.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
2.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
2.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
2.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
2.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
2.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language

S. No	EC Conditions
	of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
2.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
2.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3. NbwI Conditions

S. No	EC Conditions
3.1	The environmental clearance is subject to obtaining prior clearance from the wildlife angle, including clearance from the Standing Committee of the National Board for Wildlife, as applicable, as per the Ministry's OM dated 8th August, 2019. Grant of environmental clearance does not necessarily imply that Wildlife Clearance shall be granted to the project and that their proposal for Wildlife Clearance will be considered by the respective authorities on its merit and decision taken. PP shall also strictly follow the conditions mentioned in existing NBWL clearance.
3.2	The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-I species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s ETRC Consultants Private Limited to SEAC on 07-08-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur, District: Deoria, Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.
2. Environmental clearance for the existing project was issued by SEIAA, U.P. vide letter no. 38/Parya/SEIAA/5948/2020, dated 31/05/2021.
3. Certified compliance report issued from IRO, MoEF&CC, Lucknow vide its letter no. VII/Env/SCL-UP/2017/170, dated 19/07/2024 regarding the environmental clearance conditions stipulated in EC letter.
4. Standard terms of reference in the matter were issued through online Parivesh Portal on 19/01/2024.
5. Public hearing organized on 27/05/2024. Final EIA report submitted by the project proponent on 19/07/2024.
6. Project details:

Particulars	Details		
Brief description about the project	Proposed expansion of existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW		
Plot area	Existing 10.60 Hectares (26.19 acres)	Proposed Expansion Not required	After Expansion 10.60 Hectares (26.19 acres) (No Change)
% of greenbelt provided	33% of total land area is being developed as green belt (3.5 Hectare)	No Change	Industry will densify the greenbelt in existing plant premises.
Land use change required	Existing Land use of proposed site is industrial, as the land is already under the possession of M/s Forever Distillery Private Limited.		
Estimated project cost	Rs 17212.36 Lakhs	Rs. 10002.19 Lakhs	Rs 27214.55 Lakhs
EMP Cost	-	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.)	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.) Recurring cost/annum – Rs. 4.5 Crores /annum
CER Cost	NA	Rs 200.64 Lakhs	Rs 200.64 Lakhs
Manpower	130 Persons (Permanent – 50 Nos,	-	180 Persons (Skilled – 95 Nos,

	Temporary – 80 Nos)		Semi-Skilled – 45 Nos, Contractual-40)
Fresh Water consumption/day	Distillery : 980 KLD (@ 9.8 KL/KL of Product) Domestic – 20 KLD Total : 1000 KLD (@ 10.0KL/KL of Product)	Distillery : 490 KLD (@ 4.9 KL/KL of products) Domestic – 10 KLD Total : 500 KLD (@ 5 KL/KL of Product)	Distillery : 1470 KLD (@ 7.35 KL/KL of Product) Domestic – 30 KLD Total : 1500 KLD (@ 7.5 KL/KL of Product)
Source of water	Ground water.		
Permission from UPGWD or any other agency	NOC for water abstraction approx 1300 KLD (DEOR1220NIN0001, DEO1220NIN0002) has been obtained from Uttar Pradesh Ground Water Department which is valid till December 2025.		
Power consumption	2124 KW Source: Existing Co-Generation Power – 4.5 MW in Distillery Unit	2124 KW Source: Proposed Co-Generation Power – 4.5 MW in Distillery Unit	4248 KW Source: Co-Generation Power – 9.0 MW in Distillery Unit
Kind of fuel used	Slop +Bagasse/Other Biomass	Bagasse/Other Biomass	Slop +Bagasse/Other Biomass
Quantity of fuel used	(Mode - 1) Slop: 265 TPD. Bagasse / Other Biomass: 113 TPD. (Mode - 2) Bagasse / Other Biomass: 378 TPD	Bagasse / Other Biomass: 360 TPD	Slop: 265 TPD Bagasse / Other Biomass: 113 TPD Or Only Bagasse: 780 TPD
Source of Fuel	From adjacent sugar / rice mills and from local supplier through Truck.		
	Existing	Proposed Expansion	After Expansion
Waste water generated/day	Spent Wash : 750 KLD Other Effluent : 1024 KLD (Molasses / Cane Juice Syrup based) OR Spent Wash : 680 KLD Other Effluent : 671 KLD (Grain based)	Spent Wash : 680 KLD Other Effluent : 671 KLD	Spent Wash : 1240 KLD Other Effluent : 1257 KLD
Mode of discharge	Zero Liquid Discharge		
Number of Operation days	350 Days / Annum		
Spent Wash Treatment Scheme	Spent wash treatment scheme : During Molasses / Cane Juice Syrup based operation at 100 KLD: Spent wash generated from the analyser column during the operation, will be concentrated in Multi – Effect Evaporator (MEE). Concentrated Spent Wash is being/will be incinerated as fuel in incineration boiler along with auxiliary fuel like bagasse/Other biomass. During Grain based operation (100 KLD or 200 KLD) ; Spent Wash (Slops) generation from Distillation, Upon separation of suspended solids in Decanter Centrifuge, Thin Slops are recycled to process / fermentation section and rest spent wash concentrated in multi-effect evaporators to		

	<p>form a Thick (Protein) Syrup, which is mixed with the Wet Cake DWG separated earlier from Decanters.</p> <p>This interim product called DWGS has 30 - 32% w/w Solids is subject to drying in a rotating steam tube bundle dryer to deliver a value-added by-product - DDGS - Distillers Dried Grains with solubles and which has min. 90% Solids and max. 10% moisture. This DDGS sells as Cattle Feed / Poultry Feed / Fish Feed based on its Protein Content.</p>		
Other Effluent Treatment Scheme	<p>Existing System : Other effluent like Lees, MEE Condensate, Floor washing, CIP, Blowdown of CT & Boiler, DM reject etc is being treated in CPU which comprises of anaerobic, aerobic, UV, UF and RO system which supports and leverages recycle of water up to maximum extent.</p> <p>After expansion, CPU capacity is adequate for treatment of other effluent after expansion also. CPU capacity will be expanded upto 1400 KLD.</p>		
Sources of Air + Noise pollution	<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors</p>	<p>Air:</p> <p>Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler)</p> <p>Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc.</p> <p>Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)</p>

7. Raw material details:

Sr. No.	Particular	Existing Quantity (TPD)	Additional (TPD)	Total Quantity after Expansion (TPD)	Storage Facility	Source & mode of transportation
Mode - 1: Molasses / Cane Juice Syrup based						
1.	Molasses	446 MT/Day	-	446 MT/Day	Molasses Storage tank	Nearby sugar mill. Tanker will be used for molasses transport.
or						
2	Cane Juice Syrup	1200 TPD	-	1200 TPD	Cane Juice Syrup Tanks	Nearby sugar mills.
or						
Mode - 2: Grain Based						
3.	Grain	220 MT/Day	220 MT/Day	440 MT/Day	30 Days Covered Shed	Nearby market and truck will be used for transportation.
or						
Other Chemicals						
4.	Sulphuric Acid	65 kg/day	65 kg/day	130 kg/day	Stores/flakes in bags	Near By markets by road.

Sodium Hydroxide (Caustic)	10 kg/day	10 kg/day	20 kg/day	In Stores
Enzymes	8 kg/day	8 kg/day	16 kg/day	In Stores
NH ₂ -CO-NH ₃ (Nutrient: 46% N ₂)	15 kg/day	15 kg/day	30 kg/day	In Stores
Antifoam Agent	125 kg/day	100 kg/day	225 kg/day	In Stores

8. Land use details:

Sr. No.	LU/LC Class	Area in (Sq.km)	Area in (Hectares)	% Area
1	Crop land	261.520	26152	83.287
2	Deciduous	0.191	19.1	0.061
3	Fallow	0.982	98.2	0.313
4	Inland wetland	2.511	251.1	0.800
5	Mining	2.181	218.1	0.695
6	Plantation	1.842	184.2	0.587
7	River / Stream / Canals	3.580	358	1.140
8	Rural	28.038	2803.8	8.929
9	Scrub land	0.079	7.9	0.025
10	Urban	12.103	1210.3	3.855
11	Water bodies	0.973	97.3	0.310
Total Area		314.00	31400.0	100

9. Water Requirement details:

Particular	Existing 100 KLD (Molasses/ Cane Juice Syrup based)	Expansion - 100 KLD (Grain based)	After Proposed Expansion at 200 KLD
Distillery	980 KLD	490 KLD	1470 KLD
Domestic	20 KLD	10 KLD	30 KLD
Total	1000 KLD (@ 10.0 KL/KL of products)	500 KLD (@ 5.0 KL/KL of products)	1500 KLD (@ 7.5 KL/KL of products)

Source: Ground water.

10. Waste generation:

• Domestic solid waste:

Category	Type of Waste	Colour of Bins	Disposal Method	Total Waste (Kg/day)
Bio Degradable	Organic Waste	Green	Organic waste converter within the project site	16.2
Non-Biodegradable	Recyclable Waste	White	Authorized Recycler	5.4
Non-Biodegradable	Inert Waste	Black	Nearby Landfill Site	5.4
Total				27 Kg/day

• Industrial waste:

Sr No	Waste	Existing (Molasses/ Cane Juice Syrup/Grain)	After expansion (Molasses/ Cane Juice Syrup/Grain)	Uses / Disposal

		Based) at 100 KLD	Based) at 200 KLD	
1	Total Ash	50.5 MT/Day	56.75 MT/Day	Due to high potash content, will be used as manure.
2	Yeast Sludge	10.0 MT/Day	11.5 MT/Day	Will be mixed with press mud of Sugar mill and sold to the farmer.
3	Condensate polishing unit sludge	1.5 KLD	2.0 KLD	Will be mixed with press mud of Sugar mill and sold to the farmer.
4	Cattle Feed DDGS	Nil	88 MT/Day	Will be sold as cattle feed.

• Hazardous waste:

Hazardous waste		
Name of Hazardous Waste	Quantity (KL/Annum)	Uses / Disposal
Used Oil and Grease	1.2	Will be provided to TSDF for further disposal.

11. Action plan as per Ministry's O.M. dated 30/09/2020:

S.No	Description	Amount (Rupees in Lakhs)
1	Workers will be subjected to primary health check-up before they are employed to ascertain their health conditions. Thereafter, Regular Medical check-up & First Aid facility will be organized for workers to evaluate the adverse impact if any on these persons due to proposed activity. Occupational health surveillance programme shall be done six monthly. A safety officer / environmental officer shall be recruited.	35
2	Workers will be provided with masks, gloves, goggles & ear muffs will be provided.	5.0
3	Covered transportation of vehicles.	10.0
4	Other	5.0
	Total	Rs. 55.0

12. The project proposal falls under category-5(g) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Deoria.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226016 (email – uppcb@nic.in)
6. Copy for Guard File.

Digitally Signed by : Member Secretary UP
Member Secretary, SEIAA
(Sanjeev Kumar Singh)
Date: 24/09/2024
Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29485052

228753/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024

Date: 26/12/2024

To,

M/s

FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **FOREVER DISTILLERY PVT LTD** located at **Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **FOREVER DISTILLERY PVT LTD** granted for the period from **01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/AA while using Grains	200	Kilo Liters/Day
2	Co-Generation Plant	9.0	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	18 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

VIMAL

KUMAR

Digitally signed
by VIMAL
KUMAR
Date: 2024.12.30
12:40:06 +05'30'

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Boilers having Capacity 35 TPH and 30 TPH each	Baggasse and Slope	1	Particulate Matter	As per E(P)A Rules, 1986
2	1500 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	300 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows

VIMAL Digitally signed
by VIMAL KUMAR
KUMAR Date: 2024.12.30
12:40:29 +05'30'

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

VIMAL Digitally signed
by VIMAL KUMAR
KUMAR Date: 2024.12.30
12:40:42 +05'30'

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of 200 KLD RS/ENA/AA while using Grains as a raw material or 100 KLD RS/ENA/AA while using Molasses / Cane Juice along with Co-Gen Power Plant from 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil-Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited.

2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises.

3. The number of operating days of the industry will be 365 days per annum.

4. The maximum storage capacity for storage of spent wash shall not be more than 07 days.

5. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.

6. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

7. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

8. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 30 days equivalent of production.

9. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

10. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

VIMAL
by VIMAL KUMAR
KUMAR
Date: 2024.12.30
12:40:53 +05'30'

11. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
13. Industry must strictly comply with all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
15. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will be submitted within a month.
21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

Digitally signed
by VIMAL
KUMAR
Date: 2024.12.30
12:41:04 +05'30'

27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas an residents.
28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
29. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
30. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.
31. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
32. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

VIMAL Digitally signed
by VIMAL KUMAR
KUMAR Date: 2024.12.30
12:41:15 +05'30'

Environmental Engineer Incharge, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

Environmental Engineer Incharge, Circle-6

VIMAL Digitally signed
by VIMAL KUMAR
KUMAR Date: 2024.12.30
12:41:26 +05'30'



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831. Fax:0522-2720764. Email: info@uppcb.in. Website: www.uppcb.com

Category : ORANGE

Application Id : 35100329

258458/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2025

Date: 27/01/2026

To,

M/s

FOREVER DISTILLERY PVT LTD BOTTLING UNIT

Plot No- A, UPSIDA Industrial Area, Usra Bazaar, Tehsil- Rudrapur, District- Deoria, U.P.,DEORIA,274001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **FOREVER DISTILLERY PVT LTD BOTTLING UNIT** located at **Plot No- A, UPSIDA Industrial Area, Usra Bazaar, Tehsil- Rudrapur, District- Deoria, U.P.,DEORIA,274001.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **FOREVER DISTILLERY PVT LTD BOTTLING UNIT** granted for the period from **01/01/2026 to 31/07/2030** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	IMFL-7389 cases/day	7389	Metric Tonnes/Day
2	Country Liquor 18356 cases/day.	18356	Metric Tonnes/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	06 KLD	STP	Use in irrigation and gardening

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening/as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	D.G. Set of 250 KVA	HSD	1	Particulate Matter	AS PER NORMS

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Ashutosh
Chauhan**

Digitally signed by
Ashutosh Chauhan
Date: 2026.01.27
23:02:34 +05'30'

Specific Conditions:-

1. In the industry IMFL & Country Liquor shall be produced from E.N.A. after blending and bottling.
2. In the industry Tetra Pack and PET Bottles shall be used for Bottling.
3. The unit shall use DM water only for washing in the glass bottle line, and the effluent generated from the washing process shall be 100% recycled through a recycling system. Under no circumstances shall any

effluent be discharged outside the industrial premises.

4. The unit shall treat domestic wastewater through an STP (Sewage Treatment Plant) to meet the prescribed standards.
5. The industry has to follow all the directions given by the Hon'ble Court. Hon'ble NGT, CPCB, UPPCB time to time
6. Industry shall obtain NOC for ground water abstraction from State Ground Water Authority and submit to Board the same within 03 months.
7. Industry shall Develop Green Belt comprising plants resistant to pollution, dense and high variety as per guideline of Ministry of Environment Forest and Climate Change, Govt. of India and as per guidelines of State Pollution Control Board on the 33% total plot area allocated for Bottling Plant.
8. Industry shall submit on site Disaster Management Plan dully approved by industry Department to Board within 03 months.
9. Industry shall ensure compliance of provisions made in Environment Protection Act, 1986 and Rules framed within the Act such as Hazardous and Other Waste (Management & Trans boundary Movement) Rules, 2019 (As Amended), Plastic Waste Management Rules, 2019 (As Amended) etc.
10. Industry shall ensure compliance of provisions made in Public Liability Insurance Act, 1981.
11. Industry shall ensure the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
12. The industry should strictly follow the instructions given in Plastic Waste Management Rules, 2016 and as amendment till date. The industry cannot used the banned Plastic, polythene, thermacol etc as prescribed in Plastic waste management rule otherwise this CTO stand automatically stand cancelled
13. Industry shall submit Environment Statement to Board up to 30 September or before it for every financial year at the end of the year.
14. Industry shall construct separate storm water drain for discharge of storm water.
15. Industry shall construct roof top rain water harvesting system for recharging underground water within industry premises.
16. The industry shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
17. The industry should be operated in such a manner that there is no adverse effect on the surrounding environment or population during the operation/ manufacturing process of the industry
18. The industries will have to install the Air Pollution Control System and Water Pollution Control System as per requirement with adequate capacity
19. This consent is issued purely from environmental angle and the Board will not be responsible for any claim, counter claim, ownership, partnership, land dispute etc of the unit.
20. The board have right to modify any condition as and when require in compliance of any change in Environmental guidelines and Hon'ble Court order passed by time to time
21. All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities. If the documents/information submitted by the applicant/project proponent were found incorrect or false at any point of time, this consent order shall automatically stand void.
22. If Consent fees are due on industry then it is mandatory to industry submit that fees to the Board. The industry shall submit the latest Audited balance sheet and accordingly balance fee (if any) submitted to the Board within Fifteen days. The Latest Chartered Accountant Audited balance sheet of the industry (Net fixed assets + Net current assets - current liabilities) would be submitted to this office every year.
23. This consent order is being renewed in continuation of the last consent number 134250/UPPCB/Gorakhpur(UPPCBRO)/CTO'air/DEORIA/2021 Date 31/08/2021 for air &

133603/UPPCB/Gorakhpur(UPPCBRO)/CTO/water/DEORIA/2021 dated 31/08/2021 for water issued earlier by the State Board to the Unit

Please note that Consent to Operation will be revoked, in case of, non-compliance of any of the above-mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. The Unit is directed to submit its first compliance report regarding above mentioned specific and general conditions till 27/02/2026 in this office. Ensure to submit the regular compliance report otherwise this Consent to Operation will be revoked

Ashutosh Chauhan
Digitally signed by Ashutosh Chauhan
Regional Officer
23:03:03 +05'30'

Copy to:

Chief Environmental Officer (Circle -06), U.P. Pollution Control Board, Lucknow.

Ashutosh Chauhan
Digitally signed by Ashutosh Chauhan
Regional Officer
Date: 2026.01.27
23:03:17 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मनिश्रित करें
- संकल्प लें - गृहक उपयोग प्लास्टिक उत्पाद जैसे कप, बैथिंग, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पानों से बने दोने या कटलगी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन टोम (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अनिश्चित वचन उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको त्रामनव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजिनिक परिवहन पर विचार करें
- थ्रेशुल्ड स्तर पर कम से कम टोम अपशिष्ट का उत्सर्जन करें और इनका प्थाइकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अग्र टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शॉवर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कुटर के इंजन बंद करने मात्र से 22.5 ट्रिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाने हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार ग्रेडेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 31958603

Ref. No : 28231/UPPCB/Gorakhpur(UPPCBRO)/HWM/DEORIA/2025

Dated :04/08/2025

To,

M/s Forever Distillery Private Limited Distillery Division

Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil Rudrapur, District Deoria (UP) -
274001

Tehsil :Barhaj

District :DEORIA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 28231 and 04/08/2025 .
2. Reference of application (No. and date) 31958603 and 11/06/2025 .
3. Mr MANISH KEDIA of M/s Forever Distillery Private Limited Distillery Division is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat-5.1 (Used or Spent Oil)	Through TSDF	1.5 KJ/Annum
2	Cat-33.1 (Empty barrels/containers/liners contaminated with hazardous chemicals/wastes)	Through TSDF	1.0 MT/Annum
3	Cat-5.2 (Waste/Residues Containing Oil)	Through TSDF	0.5 MT/Annum

1. The authorization shall be valid for a period of 31/12/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.
2. The authorization shall be valid upto dated 31.12.2029, if not suspended or cancelled earlier.
3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme

Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the

rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
18. The unit shall ensure to reutilized the H.W. in process and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.
23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
25. The industry shall submit the colored photo graph of display board within 15 days.
26. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB.
27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Law.

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2025.08.23 21:54:31 +05'30'
(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To Gorakhpur for information and necessary action .

Radhey Shyam Digitally signed by Radhey Shyam
Date: 2025.08.23 21:54:47 +05'30'

CEO/EE, I/C Circle _____



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका स्थायीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



Government of Uttar Pradesh

e-Stamp

Signature: [Signature]
ICC Name: Sarbesh Kumar Dutt
ICC Code: UP1872304
L1 Code: [Code]

Certificate No. : IN-UP72048916525729W
 Certificate Issued Date : 06-Jun-2024 02:29 PM
 Account Reference : NEWIMPACC (SV)/ up14670304/ DEORIA SADAR/ UP-DRA
 Unique Doc. Reference : SUBIN-UPUP1467030440496216284303W
 Purchased by : FOREVER DISTILLERY PVT LTD
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : FOREVER DISTILLERY PVT LTD
 Second Party : Not Applicable
 Stamp Duty Paid By : FOREVER DISTILLERY PVT LTD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



AGREEMENT

THIS AGREEMENT made on this 06 Day of June 2024 between "M/s FOREVER DISTILLERY PRIVATE LIMITED" A Company incorporated under Companies Act 2015, having its registered Office located at. FIRST FLOOR, SHOP NO. 37, 38, PLOT NO 623/624, GULHARIYA, GORAKHPUR, UTTAR PRADESH, 273013, and its Plant located at PLOT NO- A, UPSIDA INDUSTRIAL AREA, USRA BAZAR, TEHSIL RUDRAPUR, DISTRICT-DEORIA, UTTAR PRADESH, 274001, India (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s **Bharat Oil and Waste Management Ltd** (BOWML), a Company registered under the Companies Act 1956/2015, having its registered office and corporate head office at 11, LGF,

For-FOREVER DISTILLERY PVT LTD.

[Signature]
Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Page 1
[Signature]
Director

Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, & Gata 706 Cha, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board to treat, store, recycle or dispose of Hazardous Waste and / or the E-Waste (Management) Rules 2016 and/or Plastic Waste Management Rules (2016) as amended and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), duly authorized by the UEPPCB, Dehradun to treat, store, recycle or dispose of Hazardous Waste, E-Waste, Plastic Waste as per respective rules and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "SECOND PART " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is **engaged in Manufacturing of Rectified Spirit/ Extra Neutral Alcohol/ Ethanol** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

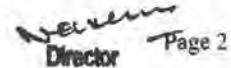
AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **PLOT NO- A, UPSIDA INDUSTRIAL AREA, USRA BAZAR, TEHSIL RUDRAPUR, DISTRICT-DEORIA, UTTAR PRADESH, 274001, India** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

For Bharat Oil & Waste Management Ltd.

For-FOREVER DISTILLERY PVT. LTD.


Authorized Signatory


Director Page 2

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities.

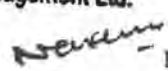
Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

1. The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and recycle or dispose/co-process of Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste of First Part as per the rules & guidelines prescribed by Pollution Control Board. First Part may send subject waste to SECOND Part's Plant directly at its own cost & liability for availing waste management services.
2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes, E-Waste must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
3. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended and/or E-Waste Management Rules, 2022 as amended from time to time framed by MoEF/CPCB.
4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part (in case transport is in scope of SECOND PART) and after receipt of waste at the plant of SECOND PART, in cases of non-compliance of statutory norms on the part of SECOND PART.
5. FIRST PART shall keep ready the Hazardous Waste and or E-Waste/Plastic Waste/Used Oil, Expired Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

For-FOREVER DISTILLERY PVT. LTD.


Authorized Signatory

For Bharat Oil & Waste Management Ltd.


Director

Page 3

6. FIRST PART shall ensure that the above Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Rates are with Containers/Bags, arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material for disposal charges and these are not returnable basis.
7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.
8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste, Used Oil/Solvent and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
9. FIRST PART must provide comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste prior to loading waste for shipment to SECOND PART. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guidelines, HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. Which if not provided by FIRST PARTY shall be performed by SECOND PARTY as per rate

For-FOREVER DISTILLERY PVT. LTD.

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Page 4

W. S. Kumar

Director

schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of HOWM Rules, 2016 as amended and / or E-Waste rules and / or Plastic Waste Management Rules any time during the term of this Agreement, all charges of Hazardous Waste / E-Waste / Plastic Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.
15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste as per rules in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste and or E-Waste/Plastic Waste/Used Oil spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

For-FOREVER DISTILLERY PVT. LTD.

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Page 5

Director

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, **for a minimum load of 01 MT.**
17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.
18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

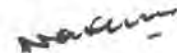
IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement.
20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, treat, dispose Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from FIRST PART during

For-FOREVER DISTILLERY PVT LTD.


Authorized Signatory


For Bharat Oil & Waste Management Ltd.


Director

the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
22. The main mode of final disposal of HW shall be Recycling, Disposal through Incineration or Pre-Processing/Co-Processing or Land-filling. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.
25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives

For FOREVER DISTILLERY PVT. LTD.


Authorized Signatory

For Bharat Oil & Waste Management Ltd.



Director

Page 7

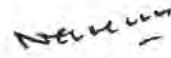
from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and

For-FOREVER DISTILLERY PVT. LTD.


Authorized Signatory

For Bharat Oil & Waste Management Ltd.


Director

Page 8

between the parties that this contract is for performance of work and not for supply of Labour.

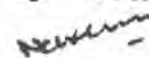
34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.
37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste vide UEPPCB approval No. Dated.....valid till.....(copy attached), and has valid unexpired Consent to Operate under Air/Water Act No. Dated.....valid till.....(copy attached). The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

This Agreement is signed on this 06 of June, 2024 at New Delhi.

For FOREVER DISTILLERY PVT. LTD.


Authorized Signatory

For Bharat Oil & Waste Management Ltd.


Director

For "Ms FOREVER DISTILLERY PRIVATE LIMITED"

By its authorized Signatory
Name & Designation

Witnesses:

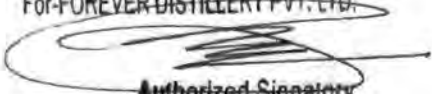
1. Name & Designation)

2. Name & Designation

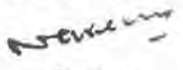
Contact Number & Mail id for future prospects:

GST No. 09AAECF0173C1Z1
PAN No. AAECF0173C
CIN No -----
Contact Person M. No- 7317515023
Contact Name- Mr. Prakash Narayan Pandey
Email- pnpandey0107@gmail.com
MSME Udyam Regn- Registered

For-FOREVER DISTILLERY PVT. LTD.

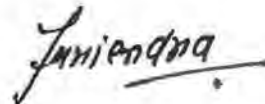

Authorized Signatory

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd.


Director /Partner **Director**
(Naresh Manglani)/Bharat Manglani

SECOND PART DETAILS

sales@bharatoil.com
fariendra.parihar@bharatoil.com
Fariendra Parihar
M.No-08874207654



BOWML KANPUR**ANNEXURE - A****Waste Management & Handling Service Charge**

This annexure is in conjunction with agreement signed between "M/s FOREVER DISTILLERY PRIVATE LIMITED" And Bharat Oil & Waste Management Ltd on date **06** June, 2024.

First part WILL PAY AN AMOUNT OF Rs.25, 000- plus application GST @18 %(Total Rs.4,500/-) to second part TOWARDS security deposit/non refundable membership fee. The GST applicable shall be charged extra. No financial charges or interest is applicable on the security deposit/membership deposit received by BOWML.

Category – A: the payment shall be paid by Second Part @ following rates:

S:NO	Type of Hazardous Wastes	Category as per . authorisation	Quantity/ Annum	Second Part Rates
1.	Used Oil	5.1	NA	Rs. 2000/-*(Two Thousand only)per drum of 220 Liters with Container

*Used Oil Price is conditional, If Crude Oil Price on NYSE drops below USD31/barrel in any quarter of this agreement then Used Oil rates will be FOC - Free Of Cost.

- a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 litres will be free of charge.
- b) Quoted rates are inclusive of GST, with container.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B: the payment shall be paid by First Part @ following rates::

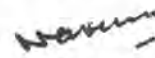
Collection, Treatment, Storage and Disposal Charges

S:NO	Name of Hazardous Waste as per authorisation	Category as per authorisation	Quantity/ Annum	Second Part Rates

For-FOREVER-DISTILLERY-PVT.LTD.


Authorized Signatory

For Bharat Oil & Waste Management Ltd.


Director

1	Air/Oil Filters (Incinerable)	5.2		Rs. 45.00 per Piece (Rupees Forty Five per PIECE only)
2	Hazardous waste material like, Cotton Waste, Poly bags, Oil Soaked cotton, paper waste, rubber waste, Buffing Waste, Hand gloves, Cartoon waste, Oily-Paint Sludge, Lab Chemical waste with water mix , etc (Incinerable)	5.2		Rs. 17.00 per Kg (Rupees Seventeen per kg only)
3.	E-Waste (CFL/Tube lights, Chokes, Capacitors, wires, Printers, Cartage, Mouse, Key board, CPU, Chargers, Monitor etc.)	NA		Rs.22.00 per kg (Rupees Twenty-Two Per kg Only)
4.	Scrap Waste	DB3020		Rs. 5.00 per Kg (Rupees Five per kg only)
5.	ETP Sludge	35.3		Rs. 5.00 per Kg (Rupees Five per kg only)
6.	Plastic Waste	B3010		Rs. 10.00 per Kg (Rupees Ten per kg. only)
7.	Discarded Containers Drums 5 to 200 liters capacity.	33.1		Rs. 7.00 per Kg (Rupees Seven per kg. only)

Transportation cost shall be paid by the FIRSTPART from its Unit TO SECOND PART Part Facility at Kanpur Plant.

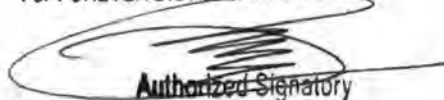
Transport Charges:

Sr. No.	Type of Hazardous Waste	Approx. Generation Frequency/annum	SECOND PART Rates in Rs. per Unit
1.	Category-(A&B)	_____MT	As Per Actual.

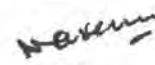
- Vehicle availability only for 3 hours. If it exceeds more than 3 hours, charges for full day (above) will be charged.
- First part can also send wastes at Second Part's Plant.
- First Part should send or dispose Hazardous Waste for minimum 4 times in a year so that its membership can be renewed by SECOND PART.

Transport: - You can also send wastes directly to our Kanpur Plant.

For-FOREVER DISTILLERY PVT. LTD


Authorized Signatory

For Bharat Oil & Waste Management Ltd.


Director

02 **TERMS & CONDITIONS:****a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge**

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

- b) A minimum billing of Rs. 4000 Plus GST will be applicable for a load up to 200 kg at a time and for load above 200 kg, rates quoted as above will be applicable and to be paid by FIRST PART.
- c) Further if there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs 4000 plus taxes is to be paid by the FIRST PART until termination of the agreement.
- d) GST or other taxes as applicable by GOI shall be paid by FIRST PART.
- e) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover. BOWML WILL NOT ACCEPT leaky, open, unsealed containers or gunny bags.
- f) **FIRST PART** shall deliver their waste at SECOND PART plant located at Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101 at its own cost. If SECOND PART lifts the material transportation cost shall be borne by **FIRST PART** as quoted above. Loading is in scope of **FIRST PART**.
- g) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.
- h) The above transportation cost is for material of upto 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

For-FOREVER DISTILLERY PVT. LTD.



Authorized Signatory

For Bharat Oil & Waste Management Ltd.



Director

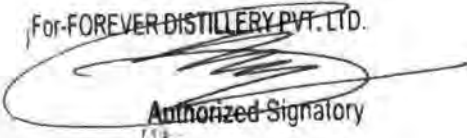
Page 13

- i) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- j) A maximum of 1 hour will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART beyond which detention charges @ Rs.350/- per hour. FIRST PART agrees to pay Detention Charges of Rs.5000/- (Rupees five thousand) only, per day if the vehicle is held overnight.
- k) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within **90** days from their Plant failing which agreement can be terminated without any notice.
- l) For Category (A) Payment shall be made by SECOND PART in favour of FIRST PART by Cheque/DD/NEFT within a period of Week of receipt of FIRST PART Invoice. (Used/ Waste Oil should meet parameters as per Schedule V(A) of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended).
- m) For Category (B) FIRST PART shall pay to SECOND PART Payment by cheque/Demand Draft/ NEFT in advance/within a period of 07 days from the date of raising of invoice/lifting.
- n) NO CASH TRANSACTION WILL BE ENTERTAINED. However, besides cheque, SECOND PART accepts payments under NEFT/ RTGS route also. FIRST PART have to declare the quantity of hazardous waste generation on Quarterly/ Annual basis, while applying for fresh Membership.
- o) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.

For Bharat Oil & Waste Management Ltd.

N. Srinivas
Director

For FOREVER DISTILLERY PVT. LTD.


Authorized Signatory

- p) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with MoeF Approved Laboratory Test Reports of each waste type.
- q) If FIRST PART sends goods which are not lawful, controlled substance, radio-active, bio-medical, explosive and/or not authorized/approved to be accepted by the SECOND PART (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART; The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- r) If FIRST PART sends waste / goods which are as agreed upon yet not matching within +-10% the test analysis report provided by the FIRST PART OR IF FIRST PART sends waste/goods which are Hazardous Waste but NOT as agreed upon THEN - the SECOND PART will charge as decided by SECOND PART and FIRST PART agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, MoeF Escrow Fee etc. SECOND PART will notify the FIRST PART, CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on FIRST PART and the FIRST PART shall be liable to pay all the charges as demanded by the SECOND PART and FIRST PART shall indemnify the SECOND PART for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Bharat Oil & Waste Management Ltd.

For "M/s FOREVER DISTILLERY PRIVATE LIMITED"

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd. Director

(Second Part)

For-FOREVER DISTILLERY PVT. LTD.

Authorized Secretary

ANNEXURE - B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 06 June, 2024.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is Rs.12,500/- (Rupees Twelve thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax/GST (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted within the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For "M/s FOREVER DISTILLERY PRIVATE LIMITED"

(First Part)

For Bharat Oil & Waste Management Ltd &
For Bharat Oil Company (India) Regd.
For Bharat Oil & Waste Management Ltd.

(Second Part)

Naveen
Director

For-FOREVER DISTILLERY PVT. LTD.

[Signature]
Authorized Signatory

Jimi Indira



319

Bharat Oil & Waste Management Ltd.

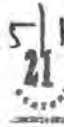
Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001:2008



Quality Certified Company

ANNEXURE: R5/H



66

MEMBERSHIP CERTIFICATE

M / s. Forever Distillery Private Limited

Plot No.-A, UPSIDA Industrial Area, USRA Bazar, Tehsil-Rudrapur Deoria-274001, UP

is a registered member of our facility



BOWML/K/5573/24

Gata No. 672,706Cha Vill, Kumbhi, Akbarpur Road, NH-19 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/5573/24

Expiry Date : June 05, 2026



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi	Digitally Signed By: Pragati Rohtagi
Sales Coordinator	Date: 2025-09-04 18:00:18
sales@bharatoil.com	IP: 122.160.16.151
	ID: m3QAXUmsYZAhSeg86btp/g==
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Authorized Signatory

Sales Office :

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)





GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC044993

VALID FROM 21/06/2021 TO 20/06/2026

Name of the Applicant	Manish Kedia		
Address of the Applicant:	37 - 38, 1st Floor, Plot No - 623/234,		
Company Name:	Forever Distillery Private Limited	Company Address	Plot No. - 623/624, Gulharia Gorakhpur, UP
Serial No. of Application Form	DEOR1220NIN0001	Date of Submission	08/12/2020
Specimen Signature of the User:			
Location particulars:			
District	Deoria	Block	RUDRAPUR
Plot No.	Plot No A, UPSIDA Industrial Area		
Municipality/Corporation	NA	Ward No.	NA
Holding No.	NA		
Rate of Withdrawal (m ³ /hr.)	100.00	Date of Energization (In Case of Electric Pump)	31/12/2020
Particular of the Proposed Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	36.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	50.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	365000.00	Recharge Required:	0.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director,

3/21/26, 5:09 PM

about:blank

Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :10/02/2026

Place:Deoria

This certificate is electronically generated and does not require digital signature

about:blank

3/3



GROUND WATER DEPARTMENT
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018748

VALID FROM 21/06/2021 TO 20/06/2026

Name of the Applicant	Manish Kedia		
Address of the Applicant:	37 - 38, 1st Floor, Plot No - 623/234,		
Company Name:	Forever Distillery Private Limited	Company Address	Plot No. - 623/624, Gulharia Gorakhpur, UP
Serial No. of Application Form	DEOR1220NIN0002	Date of Submission	08/12/2020
Specimen Signature of the User:			
Location particulars:			
District	Deoria	Block	RUDRAPUR
Plot No.	Plot No A, UPSIDA Industrial Area		
Municipality/Corporation	NA	Ward No.	NA
Holding No.	NA		
Rate of Withdrawal (m³/hr.)	100.00	Date of Energization (In Case of Electric Pump)	31/12/2020
Particular of the Proposed Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	36.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	50.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m³/hr.):	100.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	365000.00	Recharge Required:	0.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director,

3/21/26, 5:08 PM

about:blank

Ground Water Department, Uttar Pradesh, for chemical analysis.

- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/03/2026

Place:Deoria

This certificate is electronically generated and does not require digital signature



Forever Distillery Private Limited

AGREEMENT FOR ASH DISPOSAL AND DUST & OTHER GARBAGE DISPOSAL FROM 100 KLPD DISTILLARY & POWER PLANT (DEORIA)

This agreement made at Deoria on this 01st October 2025 between M/s Bajrang Associates, 346, Siktaur road, behind Pillars School, Gorakhpur, Uttar Pradesh, 273008 herein after referred to as the "Contractor" and M/s Forever Distillery Private Limited, Usra Bazar, Deoria (U.P.) herein after referred to as "Company".

Whereas the company is engaged in the work / business of manufacturing industrial alcohol & power produce and the company is desirous of giving out the work of **Ash disposal and Dust & other garbage disposal** to some reliable person and whereas the contractor is engaged in this type of business / work and he has represented to the company to execute the work/business on contract basis as an independent contract.

Now therefore this deed witnessed as follows-

1. The Contractor will deploy suitable staff/ infrastructure as per jobs requirement.



2. RATES OF PAYMENT-

The rates of Ash/Garbage removal shall be as under:-

Rates
Rs. 200/ MT in side plant area
Rs. 340/ MT outer side of plant
Rs. 600/ Trolley outer side of plant (Garbage)

Details Description

- Ash /Garbage disposal (08 KM away from Factory at their own Site)
The total value of jobs will be certifying as per measurement and consumption.
The rates agreed under this contact are subject to review after successful completion of Six Months.
- The contractor will be fully responsible for any issue / dispute related to ash / garbage disposal outside of Factory premises.
- The quantity / weight of Ash shall be considered as dry Ash i.e. the percentage of ash produced by feeding rice husk/coal/bagasse /pith etc.
- The contractor will be fully responsible for the cleanliness of entire area of Ash loading by manual or using any type of machinery like Tractor, Leveler, and JCB etc.
- The rates agreed to under this contract shall be inclusive of all cost of Man power, Drivers & Diesel required for Machines, Infrastructure required for execution of the aforesaid jobs etc.
- If fly ash stored by the contractor shall not be the part of this agreement. That would be conclude & paid separately.
- The consent from land owner required for disposal of Ash /Garbage.
- The rates agreed to under this contract shall be deemed to compensate for all minor details which are not specifically mentioned, but are fairly and obviously intended and are essential for the smooth execution of the work and the contractor is not entitled to make any extra claim on this account.



 Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013
 Plant Address : Plot No. A, Industrial Area, UPSIDC, Usra Bazar, Deoria, Uttar Pradesh 274001
 CIN : U15132UP2020PTC126691 | PAN : AAECF0173C | GST No. : 09AAECF0173C121
 E-mail : fdpl@ho.mbmail.net



Forever Distillery Private Limited

- The contractor will be also responsible to keep the storm drain at Boiler premises ie avoid ash to be in the drains.
- If dumping of fly ash in outside of plant it is whole responsibility of contractor.
- The ash Vehicle must be trolley covered before exit the factory.
- The ash dumping site should be away from the main road and ash dumping inside the boundary wall.

3. MODE OF PAYMENT

- The contractor shall submit the bills for the month to the company at the end of each month. Payment will be made to the contractor after checking and approval within one week after submission of bill.
- The bill will be verified by the Boiler Head as well as Commercial Team.

4. TAXES DUTIES

The contractor rates agreed to under this contract shall be inclusive all costs of manpower, JCB, Dumper, Tractor scraper & it's running cost and taxes, GST/Service taxes if applicable shall be paid by FDPL.

5. Losses & Damages

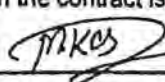

If the company suffers and loss or damages due to negligence of the contractor's employees, the company shall have the right to recover such damage losses from the contractor bills.

6. PERIOD OF CONTRACT

The period of contract shall be **Six Month** from the date of commencement of the jobs (i.e **01.10.2025 to 31.03.2026**). The company has right to terminate the contract if the ash disposal work is not found as per company norms. / Pollution guidelines.

7. DEPLOYMENT OF PERSONNEL

- V. The Contractor shall provide and employ in connection with the work only such efficient and competent personnel as are necessary for the proper supervision and timely execution of the work. Orders given to the contractor's supervisors shall be considered to have the same force as if these had been given to the Contractor himself. The Contractor is bound to remove any of his employees from the works/site if the said employees are not acceptable to the company representative.
- VI. In the event of the company's authorized representative being of the opinion that the Contractor is not employing competent & sufficient number of staff and workmen as is necessary for the proper execution of the work prescribed, the Contractor shall on receiving intimation to this effect take immediate action for deploying adequate personnel specified by the company's representative. In the event of failure on the part of the Contractor to comply with such instructions, will entitle the Company to terminate the contract.
- VII. The company shall not be entitled to or competent to exercise its power/control/supervision regarding the discharge, dismissal or retrenchment or re-employment of the workers engaged /employed by the contractor.
- VIII. The contractor will have to arrange the accommodation for his workers / labor outside FDPL's premises. However, if the contractor and his workers are allowed to work at the premises of the company, the contractor and his workers will hold no right, title or lien upon the premises. The contractor and his workers will vacate and move out of the premises as and when required by the company when the contract is terminated.

Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013
 Plant Address : Plot No. A, Industrial Area, UPSIDC, Usra Bazar, Deoria, Uttar Pradesh 274001
 CIN : U15132UP2020PTC126691 | PAN : AAECF0173C | GST No. : 09AAECF0173C121
 E-mail : fdpl@ho.mball.net



Forever Distillery Private Limited

8. IDENTIFICATION BADGES / PASSES

- III. The Contractor shall provide to each of his employees with identification card at his cost. The employees shall display the badges on their own so that the identity cards are clearly visible for checking by the gateman as they enter in the premises of the Company. The identity cards shall be serially numbered. The contractor's initials shall be printed above with an identification number and the photograph on the cards.
- IV. The Contractor should immediately notify the Company if any of the identity cards is lost and a new one issued in its place, or when identity cards are carried away by discharged personnel. No employee of the Contractor without an identity card will be permitted to enter in the premises of work, except in such cases where special permission of the Company's representative is obtained.

9. STATUTORY AND OTHER OBLIGATIONS REGARDING WORKMEN

- V. The Contractor shall comply with all Central, Local and State Regulations and Enactment's pertaining to his employees and the company shall have the right to enquire into and decide all complaints on such matters.
- VI. The Contractor shall remain liable for the payments of all wages or other statutory payments to his employees under the Minimum Wages Act, Payment of Wages Act, Employees Liability Act, Employee's Compensation Act, ESI Act, P.F. Act, Bonus Act, Factory Act, Shops & Establishment Act, Payment of Gratuity Act etc. or any other enactment's and Rules in force or made applicable from time to time. The Contractor shall also comply with the provisions of the Contract Labor (Regulation and Abolition) Act and the Rules and Orders issued there under from time to time.
- VII. In case the Company becomes liable to pay any wages or dues to the contractor's employees or to any Government Agency under any of provisions of the said Acts or Rules or other regulations due to acts of omission and commission on the part of the Contractor, the Company may, at its discretion, make such payments and recover the same from the contractor's bills.
- VIII. The Contractor shall be solely liable for all the pecuniary and other consequences arising on account of any violation or default by him in respect of the provisions of the above mentioned Acts and Regulations and any other statutory obligations which may be in force regarding the conditions of employment of workmen from time to time. In addition, any such failure or violation or default will constitute a breach of the contract conditions and is liable for action.

10. SAFETY & HOUSE KEEPING

- III. The contractor shall follow all safety rules and regulations for carrying out the jobs at site. He shall provide adequate safety devices / items to ensure that safety of personnel working at site is ensured at the highest level. He will also ensure that the workers are wearing safety helmet and safety belt tied with fixed structure whenever working on height. The contractor shall have all safety devices, equipment etc. to ensure Zero Accident at work site
- IV. The contractor shall take all precautions to keep the areas around his works free from flooding, during rainy seasons, by reason of his piled up materials, the contractor shall take steps to prevent any flooding of the areas of works and to keep the areas dry in consult.

11. NUISANCE

The Contractor shall not, at any time, do cause or permit anyone to do or cause any nuisance in the company or do anything which shall cause unnecessary disturbances or inconvenience to the Company and to the Public.

Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013

Plant Address : Plot No. A, Industrial Area, UPSIDC, Usra Bazar, Deoria, Uttar Pradesh 274001

CIN : U15132UP2020PTC126691 | PAN : AAECF0173C | GST No. : 09AAECF0173C1Z1

E-mail : fdpl@ho.mball.net



Forever Distillery Private Limited

12. ASSIGNMENT & SUB CONTRACTING

The work assigned to the Contractor under the Work Order of FDPL shall be performed by the Contractor in total. The Contractor shall not assign the work on sub-contract basis without prior consent of FDPL in writing. However, no such consent shall relieve the contractor from his sole responsibility under the contract and successful completion of the work as per the specification of the work order and to the fullest satisfaction of FDPL.

13. INDEMNIFY & INSURANCE

The Contractor shall indemnify and keep indemnified the Company against all losses and claims for injuries or damages to any persons or any property whatsoever which may arise out of the execution of the work against all claims, demands, proceedings, damage, costs, charges and expenses whatsoever in respect of or in relation thereto.

14. FORCE MAJEURE

If at any time, the execution of this contract is affected by war (declared or not) hostilities, invasion, acts of foreign enemies, civil war, rebellion, revolution, insurrection, riots and civil commotion (other than solely restricted to the contractor's employees), acts of state, acts of god such as earthquake, massive floods and other acts of nature which the contractor could not have reasonably foreseen or reasonably made provision for or insured against, then the contractor shall within seven days of such occurrence apply to the company together with adequate evidence for obtaining relief from the consequences loss/ damages. The company shall not be held responsible or be called upon to make good any losses/ costs incurred by the contractor consequent to the happening of any of the event mentioned herein above.

15. ARBITRATION & JURISDICTION

In case of any disputes or differences between company & contractor for any matter within the scope of contract, then either party shall give written notice of such disputes or differences to other party and such disputes or differences shall be referred to a sole arbitrator to be selected by the contractor from among the panel of three nominee to be indicated by the company at the time of reference of the disputes to arbitration. The award of the arbitrator shall be final and binding on both parties. The procedure laid down in Indian Arbitration Act of 1940 and the rules made there under from time to time shall apply in the matter of the reference. Only courts at Deoria, (U.P.) shall have jurisdiction to entertain a claim or for enforcement of the award.

For FOREVER DISTILLERY PRIVATE LIMITED

(AUTHORISED SIGNATORY)

Agreed and accepted the aforesaid conditions

Aditya Shahi
Aditya Shahi

(Bajrang Associates)

WITNESS

1.
2.

WITNESS

1.
2.

Registered Office : Shop No 37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur 273013

Plant Address : Plot No. A, Industrial Area, UPSIDC, Usra Bazar, Deoria, Uttar Pradesh 274001

CIN : U15132UP2020PTC126691 | PAN : AAECF0173C | GST No. : 09AAECF0173C1Z1

E-mail : fdpl@ho.mball.net

ANNEXURE: R5/K(01/14)

GSTIN : 09DOSPS3461E1ZE		TAX INVOICE		Mob. 8090736855
BAJRANG ASSOCIATES				
346, Siktaur, Behind Pillars School, Gorakhpur (U.P.) 273008				
No.				Date 31/12/2025
Name	Forever Distillery		G.S.T- 09AAECEO17C1Z1	
Addr.	Vansi Bazar		Mob.	
S. No.	PARTICULARS	Qty.	Rate	Amount in Rs.
	Total Ash Handling (December)	162.900	340	553867.40
	C GST @ 9%			49848.0132
	S GST @ 9%			49848.0132
Total Amount				653563.6264
Amount in Words		Pshol		
Six Lakh fifty three thousand five hundred sixty three only		Signature		

checked
Anurakama
Post

Date - 31/12/2025

December
Ash Handling Bill

Hush	Ash	Generation	-	3497.22 @ 22%	=	769.387	
Caal	Ash	Generation	-	1123.67 @ 38%	=	426.995	
Olup	Ash	Generation	-	2163 @ 20%	=	432.640	
Total Ash						=	1629.022

checked
Dumaba kum

D. Blati

GSTIN : 09DQSPS3461E1ZE **TAX INVOICE** Mob.-8090736855

BAJRANG ASSOCIATES

346, Siktaur, Behind Pillars School, Gorakhpur (U.P.) 273008

No. 4 Date 30.11.2025
 Name Forever Distillery GST- 09AAECEE017C121
 Add. Vana Bazay Mob. _____

S. No.	PARTICULARS	Qty.	Rate	Amount in Rs.
	Totot Ash Handling (November 2025)	137031		
	Less Ash Quantity	161.23		
		1209.08	340	411087.2 ✓
				36997.848 ✓
				36997.848 ✓
		Total Amount		485082.896

To: Res Grm (Engg) Sis
 Turnally allow for payment
 by *[Signature]*
 Verified *[Signature]*

Amount in Words
Four Lakh Eighty Five thousand
Eight two only

[Signature]
 Signature

Post

(November 2025)

Ash Handling Bill

Mush Ash Generation	- 1189.30	@ 22%	= 261.65	✓
Coal Ash Generation	- 1403.85	@ 38%	= 533.46	✓
Slop Ash Generation	- 2876	@ 20%	= 575.200	✓
			<hr/>	
	Total Ash		1370.31	✓
			<hr/>	
	less Ash Quantity		161.23	✓
			<hr/>	
	Total Ash Handling		1209.08	✓
			<hr/>	

Checked

key

Rshah

GSTIN : 09D0SPS3461E1ZE **CASH MEMO** Mob.-8090736855

BAJRANG ASSOCIATES

346, Sikhar, Behind Pillars School, Gorakhpur, (U.P.)273008

No. 01 Date 21.10.2025
 Name Prakash Distillery G.S.T. 09AA0CC66113021
 Add. Ward Buzan, Deoria Mob. _____

S. No.	PARTICULARS	Qty.	Rate	Amount in Rs.
	Total Ash Handling (October) 2025	114807	470	5,391,668
	CGST @ 9%			5,3510 985
	SGST @ 9%			5,3510 985
Total Amount				7,015,864 47

To: G.M. (Export)
C/S, Wazirpur for payment
Wazirpur

Amount in Words
 Seven lakh fifteen
 thousand eighty eight
 hundred only

Jsh.
Signature

Post



OCTOBER - 2025

Ash Handing Bill

Husk Ash Generation	-	1595.41	@ 22%	=	350.99
Coal Ash Generation	-	3678.25	@ 38%	=	1397.74
Slag Ash Generation	-	0		=	0
Total				=	1748.725

checked

W

Psheli

STIN : 09EIBPS0501P1Z0

CASH MEMO

Mob.- 7786911526

HARI RAM ENTERPRISES

Salempur Road Near Mahendra Agency, Deoria (U.P.)

No. 21 Date 30/03/2025

Name Rayner Distillery, G-ST-09AAECE0173C1Z1

Add. Nara Bazar, Deoria Mob.

S. No.	Particulars	Qty.	Rate	Amount in Rs.
	Total Ash Mandling (September - 2025)	2012.36		Total Ash.
	less Ash Quantity	661.37		Ash Sold
	Total	1350.99	340	459,336.6
	- CGST @ 9%			41340.299
	- SGST @ 9%			41340.294
Total Amount				542,017.188
Amount in words <u>Five Lakh</u>		Aditya Sheela Signature		
<u>Forty two thousand Seven hundred and</u>				

To, G.M. (Engg.)
 Charitry allow for
 Payment

Verified
[Signature]

only post

30/09/2025

Regulation
Ash Handling Bill

1000	Generation	655.44 (0) 22%	139.20
1000	Generation	1403.11 (0) 50%	701.55
1000	Generation	66.33 (0) 20%	132.66

Total Ash

Gen Ash Quantity (Total) 139.20

Total Ash Generation 701.55

Subtotal
1000

1000

Abdullah Shohri

85

← Fdpl Arun Kumar Singh



Ok

Shakti Trading -Debit Note.pdf

Shakti Trading Debit Note.pdf

Shri Ram Enterprises-Debit
Note.pdf

Shri Ram Enterprises-Debit
Note.pdf

Ash sale Sept 2025
661.370 Ton

GSTIN : 09EIBPS0501P1Z0		CASH MEMO		Mob.- 7786911526	
SHRI RAM ENTERPRISES					
Salempur Road Near Mahendra Agency, Deoria (U.P.)					
No. <u>20</u>		Date, <u>31/08/2025</u>			
Name <u>Farever Distillery</u> , GST- <u>09AAECC0173C121</u>					
Add. <u>Nara Bazar, Deoria</u> Mob.					
S. No.	Particulars	Qty.	Rate	Amount in Rs.	
	Total Ash Handling (August - 2025)	1959.385		✓	
	less Ash Quantity	422.29		← <i>Sold Quantity</i>	
	Total	1537.695	340	522816.3	
	CGST @ 9%			✓ 47053.467	
	SGST @ 9%			✓ 47053.467	
	<i>(let Ash Handling)</i>				
	<i>To, Meera</i>				
	<i>Kindly allow</i>				
	<i>this payment</i>				
				Total Amount 616923.234 ✓	
Amount in words <u>Six lakh</u>		श्री राम एंटरप्राइज साहू Signature <i>Per</i>			
<u>Six thousand Nine hundred</u> <u>twenty three only</u>					

31/08/2025

August 2025
Ash Handling Bill

Husk Ash Generation	✓ 608.31 @ 22%	-	133.83
Cool Ash Generation	✓ 1549.36 @ 30%	-	464.81
Slab Ash Generation	✓ 6187 @ 20%	-	1237.40
		-	1959.58
	Total		
	less Ash Quantity	-	422.29
	Total Ash Generation	-	1537.29

checked
by

(1) X
.....

Activity Sheet

Quantity of Ash sent to
external body is concluded

GSTIN : 09EIBF 1P120 **CASH MEMO** Mob.- 7786911526

SHRI RAM ENTERPRISES

Salempur Road Near Mahendra Agency, Deoria (U.P.)

No. 19 Date 31/07/2025
 Name Forever Distillery GST 09AAECCF0173CJ21
 Add. USRA BAZAR Mob. _____

S. No.	Particulars	Qty.	Rate	Amount in Rs.
	Total Ash Handling (July)	1786.49	340	607458.28 ✓
	CGST @ 9%			54671.24 ✓
	SGST @ 9%			54671.24 ✓
<p><i>To t. card (Bngg)</i> <i>Red sis. kindly allow for payment</i> <i>us</i></p> <p><i>Valid</i> <i>05/08/25</i></p>				
Total Amount				716800.4909 ✓

Amount in words Seven lakh
Sixteen thousand Eight hundred
only

Abitya Shakti
 Signature *RS*

GSTIN : 09EIBPS0501P1Z0
 Mob.: 809073685E
 8840882747

Date :- 31/07/2025

July (ASH HANDING BILL)

Musk	ASH	GENERATION	- 14.73.12 @ 22%	= 324.09 ✓
COAL	ASH	GENERATION	- 3848.38 @ 38%	= 1462.56 ✓
SLIP	ASH	GENERATION	- 0 @ 20%	= 00.00 ✓
TOTAL ASH GENERATION -				= 1786.642 ✓

checked
 ↓
 W

D.K.
 /

SHY

Aditya Shukla

GSTIN : 09EIBPS0501P1Z0 **CASH MEMO** Mob.- 7786911526

SHRI RAM ENTERPRISES

Salempur Road Near Mahendra Agency, Deoria (U.P.)

No. **18** Date **30/06/2025**
 Name **FOREVER Distillery** G.S.T. **09AAEELF0173C121**
 Add. **USRA BAZAR** Mob.

S. No.	Particulars	Qty.	Rate	Amount in Rs.
	TOTAL ASM HANDING (June)	124728	340	62,9069.42
	C.GST @ 9%			56526.24
	S.GST @ 9%			56526.24
	<i>to head (being) paid by Sr. finally allow</i>			
	<i>03/07/25</i>			
	Total Amount			741121.9

Amount in words *Seven lakh*.....
fourty one thousand one hundred
twenty two only

Aditya Shukla
 Signature

June

ASH FUNDING B/A.

Flusk	ASH	Generation	↳ 7662.71 (at 22%)	-	362.516
Coal	Mill	Generation	↳ 2531.28 (at 30%)		969.46
Slab	ASH	Generation	↳ 23.61 (at 20%)		5.12 2.00

Total				-	1847.263

checked

1/2

July 1942

GSTIN : 09EIBPS0501P1Z0 **CASH MEMO** Mob.- 7786911526

SHRI RAM ENTERPRISES

Salempur Road Near Mahendra Agency, Deoria (U.P.)

No. **17** Date: **31.05.2025**
 Name: **Forever Distillery** GST- **09AAECF0173C1Z1**
 Add: **USRA BAZAR** Mob.

S. No.	Particulars	Qty.	Rate	Amount in Rs.
	Toto ASH HANDING (MAY)	✓ 1684.13	✓ 340	✓ 572612.02
	CGST @ 9%		✓	51535.081
	SGST @ 9%		✓	51535.081
Total Amount				675682.162

Amount in words: **Six Lakh**
09/06/25
Seventy five thousand Six hundred Eight two
 Signature: **Aditya Shukla** *Post*

To: Red/Six
 GM. I Bagg
 Finally call for payment
[Handwritten signature]

31/05/2025

MAY 2025

ASH HANDLING BILL

Musk Ash Generation	~ 2418.98 @ 22%	= 532.175
Coal Ash Generation	~ 147.31 @ 38%	= 55.978
Slip Ash Generation	~ 5180 @ 20%	= 1036.00
Total		= 1684.153

checked

Aditya Shukla

GSTIN : 09EIBPS0501P1Z0		CASH MEMO		Mob.- 7786911526	
SHRI RAM ENTERPRISES					
Salempur Road Near Mahendra Agency, Deoria (U.P.)					
No. 16		Date 02.05.2025			
Name FOREVER DISTILLERY		GST: 09AAECFO173C1Z1			
Add. USRA BAZAR DEORIA		Mob.			
S. No.	Particulars	Qty.	Rate	Amount in Rs.	
	TOTAL ASH HANDLING (APRIL)	2006.017	340	682045.78	
	CGST @ 9%			61384.12	
	SGST @ 9%			61384.12	
<p><i>To Unit Head</i> <i>Res. Sits, kindly allow this payment.</i> <i>Yes</i></p> <p><i>Pls</i> <i>Please check & pay.</i> <i>[Signature]</i> <i>03/05/25</i></p>		Total Amount		804814.02	
		Amount in words Eight Lakh		SHRI RAM ENTERPRISES <i>Aditya Shukla</i> Signature Proprietor	
Four thousand Eight hundred fourteen					

APRIL 2022

2021/2022

ASH HANDLING COST

Bank ash Generation ~ 1767-35 @ 207.

~ 363,945

Comb ash Generation ~ 0 @ 207.

~ 0

Slab ash Generation ~ 8006 @ 207

~ 1,657,242

TOTAL

2,021,187

Yes

APPROVED BY:
Allye Slat
2022











ANNEXURE: RS/N

101

Forever Distillery Private Limited, Distillery Division
Stack_35TPH Boiler

From: 2025-10-01 12:29:00 To: 2025-10-31 12:29:00

Timestamp	SPM
01-Oct-2025 00:00	44.69
02-Oct-2025 00:00	45.14
03-Oct-2025 00:00	44.79
04-Oct-2025 00:00	46.01
05-Oct-2025 00:00	44.76
06-Oct-2025 00:00	45.73
07-Oct-2025 00:00	46.01
08-Oct-2025 00:00	44.64
09-Oct-2025 00:00	45.66
10-Oct-2025 00:00	46.26
11-Oct-2025 00:00	46.21
12-Oct-2025 00:00	46.52
13-Oct-2025 00:00	46.11
14-Oct-2025 00:00	46.56
15-Oct-2025 00:00	46.55
16-Oct-2025 00:00	46.58
17-Oct-2025 00:00	46.94
18-Oct-2025 00:00	46.68
19-Oct-2025 00:00	46.78
20-Oct-2025 00:00	46.75
21-Oct-2025 00:00	46.36
22-Oct-2025 00:00	46.51
23-Oct-2025 00:00	46.53
24-Oct-2025 00:00	46.4
25-Oct-2025 00:00	45.52
26-Oct-2025 00:00	46.47
27-Oct-2025 00:00	46.04
28-Oct-2025 00:00	46.16
29-Oct-2025 00:00	46.27
30-Oct-2025 00:00	46.54
31-Oct-2025 00:00	46.09

For-FOREVER DISTILLERY PVT. LTD.

Authorized Signatory


Forever Distillery Private Limited, Distillery Division
Stack_35TPH Boiler

102

From: 2025-11-01 12:29:00 To: 2025-11-30 12:29:00

Timestamp	SPM
01-Nov-2025 00:00	46.47
02-Nov-2025 00:00	45.96
03-Nov-2025 00:00	45.27
04-Nov-2025 00:00	45.84
05-Nov-2025 00:00	45.95
06-Nov-2025 00:00	48.77
07-Nov-2025 00:00	51.38
08-Nov-2025 00:00	50.4
09-Nov-2025 00:00	49.32
10-Nov-2025 00:00	48.63
11-Nov-2025 00:00	46.72
12-Nov-2025 00:00	45.67
13-Nov-2025 00:00	30.98
14-Nov-2025 00:00	0.52
15-Nov-2025 00:00	0.56
16-Nov-2025 00:00	0.63
17-Nov-2025 00:00	0.64
18-Nov-2025 00:00	0.59
19-Nov-2025 00:00	0.54
20-Nov-2025 00:00	16.69
21-Nov-2025 00:00	43.73
22-Nov-2025 00:00	43.07
23-Nov-2025 00:00	42.4
24-Nov-2025 00:00	42.17
25-Nov-2025 00:00	41.85
26-Nov-2025 00:00	41.73
27-Nov-2025 00:00	41.66
28-Nov-2025 00:00	41.54
29-Nov-2025 00:00	41.53
30-Nov-2025 00:00	41.34

For FOREVER DISTILLERY PRIVATE LIMITED


Authorized Signatory

Forever Distillery Private Limited, Distillery Division
Stack_35TPH Boiler

From: 2025-12-01 12:48:00 To: 2025-12-31 12:48:00

Timestamp	SPM
01-Dec-2025 00:00	41.11
02-Dec-2025 00:00	43.17
03-Dec-2025 00:00	42.39
04-Dec-2025 00:00	39.53
05-Dec-2025 00:00	24.25
06-Dec-2025 00:00	19.34
07-Dec-2025 00:00	45.38
08-Dec-2025 00:00	45.7
09-Dec-2025 00:00	46.12
10-Dec-2025 00:00	46.23
11-Dec-2025 00:00	45.36
12-Dec-2025 00:00	45.52
13-Dec-2025 00:00	45.57
14-Dec-2025 00:00	45.28
15-Dec-2025 00:00	44.95
16-Dec-2025 00:00	45.1
17-Dec-2025 00:00	45.15
18-Dec-2025 00:00	45.63
19-Dec-2025 00:00	46.62
20-Dec-2025 00:00	45.52
21-Dec-2025 00:00	45.23
22-Dec-2025 00:00	46.23
23-Dec-2025 00:00	48.41
24-Dec-2025 00:00	51.38
25-Dec-2025 00:00	50.82
26-Dec-2025 00:00	49.08
27-Dec-2025 00:00	50.25
28-Dec-2025 00:00	50.26
29-Dec-2025 00:00	49.23
30-Dec-2025 00:00	49.4
31-Dec-2025 00:00	49.49

FOR FOREVER DISTILLERY PRIVATE LIMITED



Authorized Signatory

104

Forever Distillery Private Limited, Distillery Division
Stack_35TPH Boiler

From: 2026-01-01 12:48:00 To: 2026-01-31 12:48:00

Timestamp	SPM
01-Jan-2026 00:00	50.33
02-Jan-2026 00:00	49.1
03-Jan-2026 00:00	48.17
04-Jan-2026 00:00	46.76
05-Jan-2026 00:00	46.55
06-Jan-2026 00:00	44.86
07-Jan-2026 00:00	1.03
08-Jan-2026 00:00	0.95
09-Jan-2026 00:00	11.8
10-Jan-2026 00:00	36.98
11-Jan-2026 00:00	42.19
12-Jan-2026 00:00	43.41
13-Jan-2026 00:00	46.62
14-Jan-2026 00:00	45.09
15-Jan-2026 00:00	45.17
16-Jan-2026 00:00	50.69
17-Jan-2026 00:00	43.81
18-Jan-2026 00:00	49.89
19-Jan-2026 00:00	56.44
20-Jan-2026 00:00	56.63
21-Jan-2026 00:00	56.08
22-Jan-2026 00:00	55.98
23-Jan-2026 00:00	56.71
24-Jan-2026 00:00	57.36
25-Jan-2026 00:00	58.61
26-Jan-2026 00:00	58.76
27-Jan-2026 00:00	58.53
28-Jan-2026 00:00	58.43
29-Jan-2026 00:00	58.93
30-Jan-2026 00:00	56.9
31-Jan-2026 00:00	57.96

For-FOREVER DISTILLERY PVT. LTD.

Authorized Signatory

Reported via: <https://tpro.telsys.in> by user: jjrmani@yahoo.com

Forever Distillery Private Limited, Distillery Division
Stack_35TPH Boiler

105

From: 2026-02-01 12:51:00 To: 2026-02-28 12:51:00

Timestamp	SPM
01-Feb-2026 00:00	58.16
02-Feb-2026 00:00	58.12
03-Feb-2026 00:00	56.36
04-Feb-2026 00:00	58.18
05-Feb-2026 00:00	58.26
06-Feb-2026 00:00	35.46
07-Feb-2026 00:00	0.77
08-Feb-2026 00:00	17.73
09-Feb-2026 00:00	53
10-Feb-2026 00:00	58.43
11-Feb-2026 00:00	58.77
12-Feb-2026 00:00	58.95
13-Feb-2026 00:00	58.38
14-Feb-2026 00:00	57.39
15-Feb-2026 00:00	57.8
16-Feb-2026 00:00	58.57
17-Feb-2026 00:00	58.12
18-Feb-2026 00:00	58.08
19-Feb-2026 00:00	57.65
20-Feb-2026 00:00	58.74
21-Feb-2026 00:00	58.99
22-Feb-2026 00:00	58.31
23-Feb-2026 00:00	58.46
24-Feb-2026 00:00	58.39
25-Feb-2026 00:00	58.44
26-Feb-2026 00:00	58.3
27-Feb-2026 00:00	58.41
28-Feb-2026 00:00	58.8

For FOREVER DISTILLERY PVT. LTD.

Authorized Signatory

Reported via: <https://tpro.telsys.in> by user: jjmani@yahoo.com

Forever Distillery Private Limited, Distillery Division
Stack_35TPH Boiler

From: 2026-03-01 12:51:00 To: 2026-03-20 12:51:00

Timestamp	SPM
01-Mar-2026 00:00	57.82
02-Mar-2026 00:00	58.2
03-Mar-2026 00:00	58.17
04-Mar-2026 00:00	58.36
05-Mar-2026 00:00	57.69
06-Mar-2026 00:00	57.75
07-Mar-2026 00:00	57.18
08-Mar-2026 00:00	51.58
09-Mar-2026 00:00	48.05
10-Mar-2026 00:00	48.99
11-Mar-2026 00:00	49.5
12-Mar-2026 00:00	48.58
13-Mar-2026 00:00	48.47
14-Mar-2026 00:00	47.94
15-Mar-2026 00:00	47.93
16-Mar-2026 00:00	47.63
17-Mar-2026 00:00	47.33
18-Mar-2026 00:00	47.7
19-Mar-2026 00:00	47.57
20-Mar-2026 00:00	47.66

For-FOREVER DISTILLERY PVT. LTD.


Authorized Signatory

Forever Distillery Private Limited, Distillery

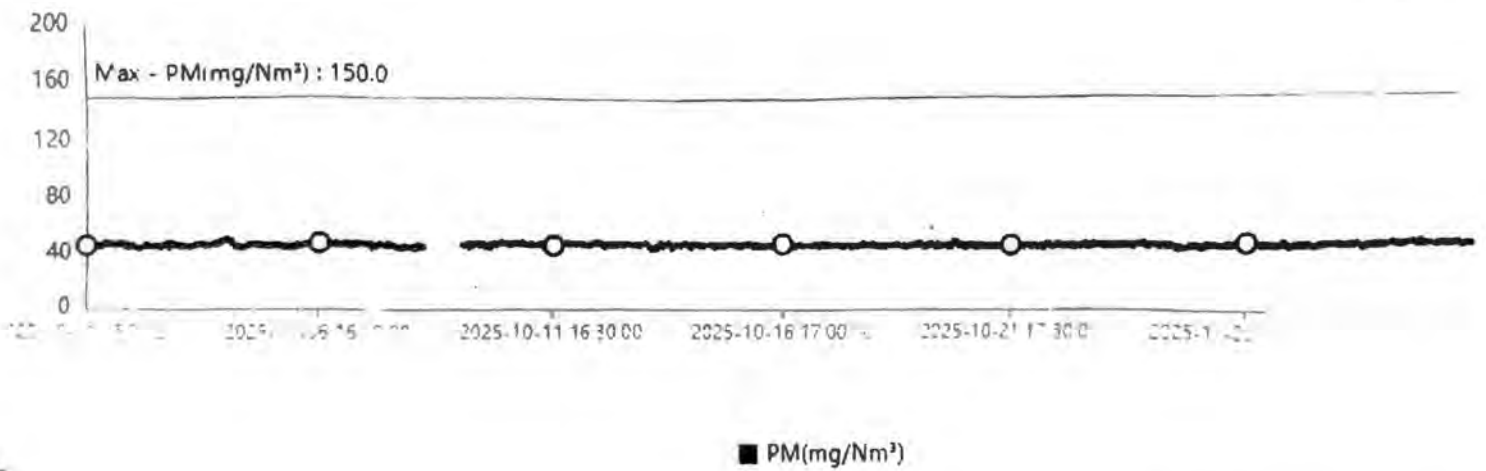
Division Stack_35TPH Boiler

Plot No A. UPSIDC, Rudrapur Road, City - USRA BAZAR District - DEORIA, State - UP, India 274001

Start Date - 2025-10-01

End Date - 2025-10-31

Average - 15 Minutes



For-FOREVER DISTILLERY PVT. LTD.

Authorized Signatory

Forever Distillery Private Limited, Distillery

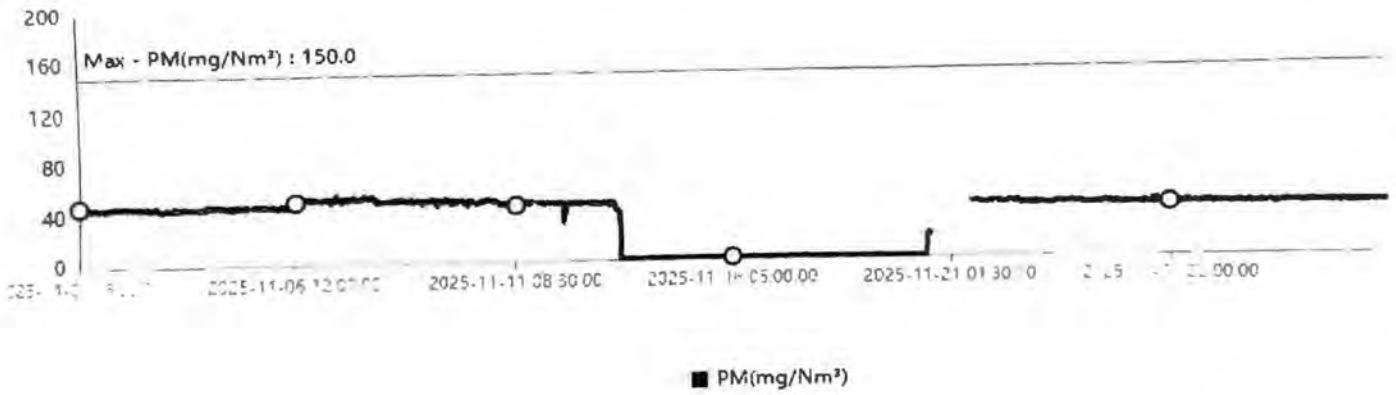
Division Stack_35TPH Boiler

Plot No A. UPSIDC, Rudrapur Road. City - USRA BAZAR District - DEORIA, State - UP, India 274001

Start Date - 2025-11-01

End Date - 2025-11-30

Average - 15 Minutes



For-FOREVER DISTILLERY PVT. LTD.

Authorized Signatory

Forever Distillery Private Limited, Distillery

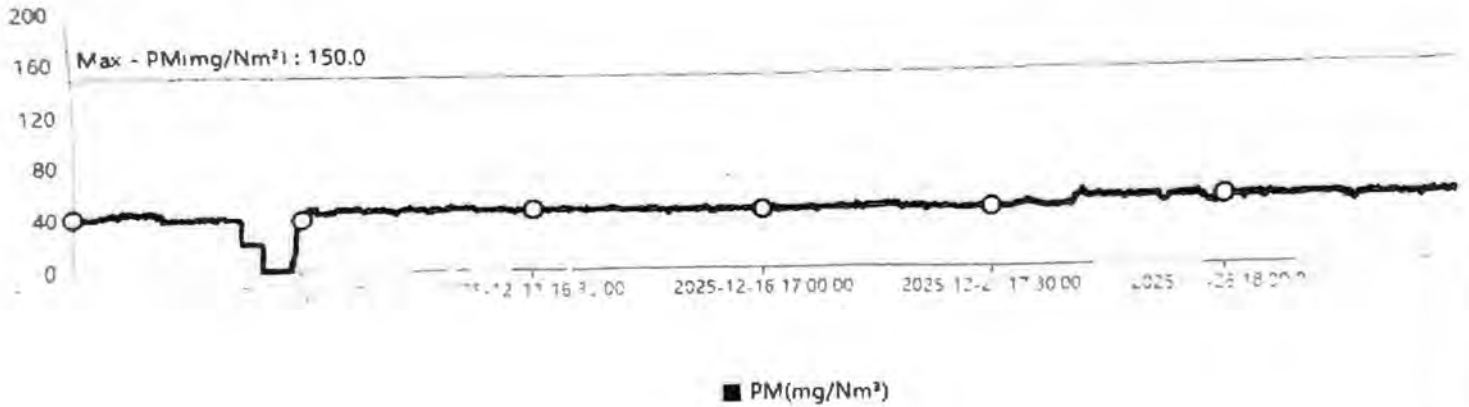
Division Stack_35TPH Boiler

Plot No A. UPSIDC, Rudrapur Road, City - USRA BAZAR District - DEORIA, State - UP, India 274001

Start Date - 2025-12-01

End Date - 2025-12-31

Average - 15 Minutes



For-FOREVER DISTILLERY PVT. LTD.

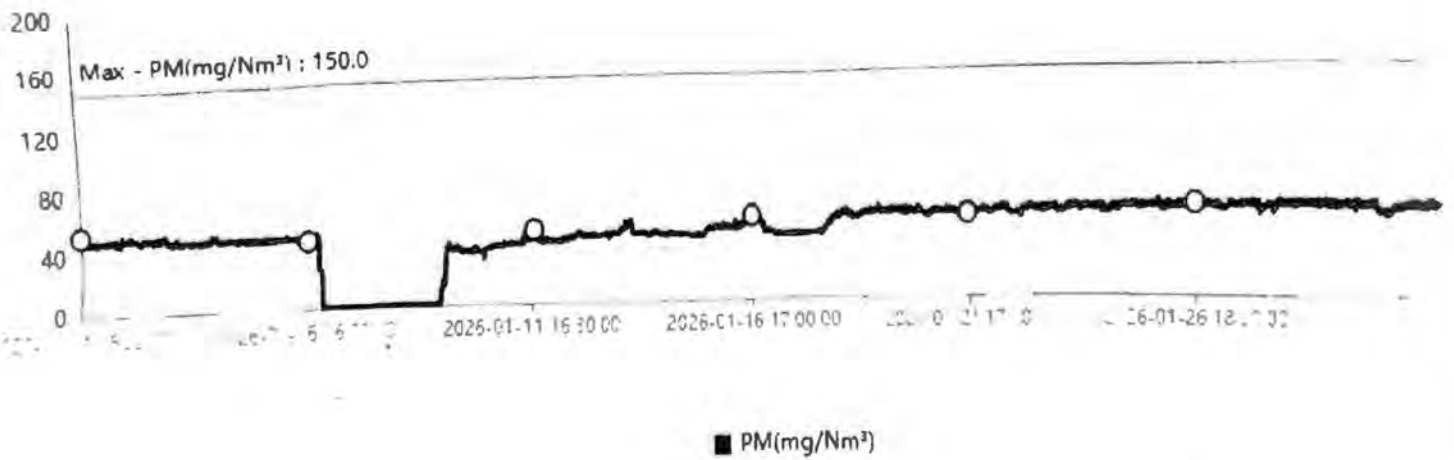
Authorized Signatory

Forever Distillery Private Limited, Distillery

Division Stack_35TPH Boiler

Plot No A, UPSIDC, Rudrapur Road, City - USRA BAZAR District - DEORIA, State - UP, India 274001

Start Date - 2025-01-11
End Date - 2026-01-31
Average - 15 Minutes



For-FOREVER DISTILLERY PVT. LTD.

[Signature]
Authorized Signatory

Distillery Private Limited, Distillery

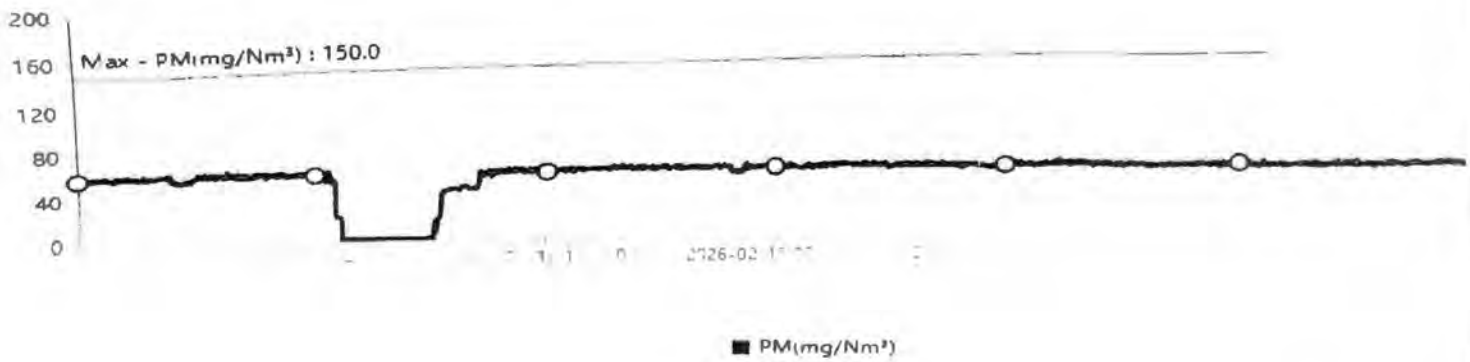
Start Date - 2026-02-01

End Date - 2026-02-28

Average - 15 Minutes

Stack_35TPH Boiler

No A. UPSIDC, Rudrapur Road, City - USRA BAZAR District - DEORIA, State -
India 274001



Distillery Private Limited, Distillery

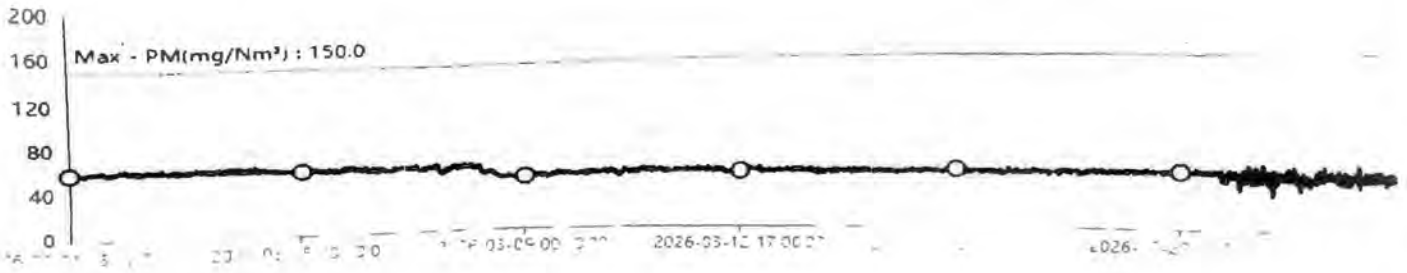
on stack_35TPH Boiler

Start Date - 2026-03-01

End Date - 2026-03-23

Average - 15 Minutes

W.A. UPSIDC, Rudrapur Road. City - USRA BAZAR District - DEORIA, State -
India 274001



■ PM(mg/Nm³)

For FOREVER DISTILLERY PVT. LTD.

Authorized Signatory



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE 113

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/12056/2024		Date of Report: 27/09/2024	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Near Main Gate	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	54	54
(d)	Average ambient temperature (°C)	28	28
(e)	Time of Sampling Started (Hours)	10:25 am (18.09.2024)	10:25 am (18.09.2024)
(f)	Time of Sampling completed (Hours)	10:18 am (19.09.2024)	10:18 am (19.09.2024)
2	Total time of sampling (Minutes)	24 hour (1405 minutes)	24 hour (1405 minutes)
3	Average Air sampling rate (m ³ /minute)	1.160	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1629.336	• 23.402
	• GAS (liter)	• 702.3	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	88.5	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	53.41	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	14.56	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	21.50	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/12057/2024		Date of Report: 27/09/2024	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Usra Bazar	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	54	54
(d)	Average ambient temperature (°C)	28	28
(e)	Time of Sampling Started (Hours)	10:48 am (18.09.2024)	10:48 am (18.09.2024)
(f)	Time of Sampling completed (Hours)	10:26 am (19.09.2024)	10:26 am (19.09.2024)
2	Total time of sampling (Minutes)	24 hour (1408 minutes)	24 hour (1408 minutes)
3	Average Air sampling rate (m ³ /minute)	1.150	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1619.430	• 23.468
	• GAS (liter)	• 704.1	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	77.4	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	47.72	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	12.96	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	19.28	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/12058/2024		Date of Report: 27/09/2024	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Loniatala	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	50	50
(d)	Average ambient temperature (°C)	29	29
(e)	Time of Sampling Started (Hours)	10:39 am (19.09.2024)	10:39 am (19.09.2024)
(f)	Time of Sampling completed (Hours)	10:15 am (20.09.2024)	10:15 am (20.09.2024)
2	Total time of sampling (Minutes)	24 hour (1411 minutes)	24 hour (1411 minutes)
3	Average Air sampling rate (m ³ /minute)	1.165	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1643.349	• 23.498
	• GAS (liter)	• 705.3	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	80.5	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	46.81	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	12.58	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	18.20	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/12059/2024		Date of Report: 27/09/2024	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Majhgawan	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	50	50
(d)	Average ambient temperature (°C)	29	29
(e)	Time of Sampling Started (Hours)	10:50 am (19.09.2024)	10:50 am (19.09.2024)
(f)	Time of Sampling completed (Hours)	10:28 am (20.09.2024)	10:28 am (20.09.2024)
2	Total time of sampling (Minutes)	24 hour (1397 minutes)	24 hour (1397 minutes)
3	Average Air sampling rate (m ³ /minute)	1.160	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1620.288	• 23.278
	• GAS (liter)	• 698.4	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	76.4	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	48.97	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	13.20	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	18.55	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcltdia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/43

TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT


Test Report Ref No.: ETRC/EPA/12060/2024		Date of Report: 27/09/2024
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	18.09.2024
(b)	Stack material	RCC
(c)	Height of stack from ground level	72.0 mts
(d)	Source to which stack attached	Boiler
(e)	No of boiler attached with capacity	01 No. (35.0 TPH)
(f)	Type and quantity of fuel used	Slop & Bagasse
(g)	Details of APCS installed	Bag Filters
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	31.0
(b)	Stack gas temperature (°C)	135.0
(c)	Stack gas velocity (m/sec)	11.92
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	60
(f)	Volume of air sampled (liters)	1020

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	46.02	2.0 - 1000	150

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/44

TEST REPORT AMBIENT NOISE MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/12061/2024		Date of Report: 27/09/2024
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
(a)	Date of monitoring	19/09/2024 (06:00 AM) to 20/09/2024 (06:00 AM)
(b)	Sample Description	Ambient Noise
(c)	Sampling Location	At Plant Premises
(d)	Environmental Condition	Normal
(e)	Monitoring Protocol	IS: 9989: 1981, Reaffirmed: 2020

TEST RESULT

Ambient Noise Level				
Sr. No.	Parameter	Unit	Results Day Time (06:00 AM - 10:00 PM)	Results Night Time (10:00 PM - 06:00 AM)
1	Equivalent sound level	dB(A)	62.38	49.82

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

..... END OF REPORT

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow Jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web : www.etrindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/2503/14827/2025		Date of Report: 25/03/2025	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Near Main Gate	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	56	56
(d)	Average ambient temperature (°C)	27	27
(e)	Time of Sampling Started (Hours)	10:20 am (17.03.2025)	10:20 am (17.03.2025)
(f)	Time of Sampling completed (Hours)	10:03 am (18.03.2025)	10:03 am (18.03.2025)
2	Total time of sampling (Minutes)	24 hour (1388 minutes)	24 hour (1388 minutes)
3	Average Air sampling rate (m ³ /minute)	1.160	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1610.544	• 23.122
	• GAS (liter)	• 694.2	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	90.6	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	54.06	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	14.23	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	22.98	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcltdia.com

(ISO 9001:2015, ISO 45001:2018 (OHS) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/2503/14828/2025		Date of Report: 25/03/2025	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Usra Bazar	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	56	56
(d)	Average ambient temperature (°C)	27	27
(e)	Time of Sampling Started (Hours)	10:39 am (17.03.2025)	10:39 am (17.03.2025)
(f)	Time of Sampling completed (Hours)	10:15 am (18.03.2025)	10:15 am (18.03.2025)
2	Total time of sampling (Minutes)	24 hour (1387 minutes)	24 hour (1387 minutes)
3	Average Air sampling rate (m ³ /minute)	1.150	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1594.590	• 23,105
	• GAS (liter)	• 693.3	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	78.2	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	48.47	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	12.30	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	19.84	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/2503/14829/2025		Date of Report: 25/03/2025	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Loniatola	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	56	56
(d)	Average ambient temperature (°C)	28	28
(e)	Time of Sampling Started (Hours)	10:30 am (18.03.2025)	10:30 am (18.03.2025)
(f)	Time of Sampling completed (Hours)	10:12 am (19.03.2025)	10:12 am (19.03.2025)
2	Total time of sampling (Minutes)	24 hour (1393 minutes)	24 hour (1393 minutes)
3	Average Air sampling rate (m ³ /minute)	1.170	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1629.342	• 23.204
	• GAS (liter)	• 696.3	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed; 2022	µg/m ³	79.8	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	47.84	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	13.23	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	19.45	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/2503/14830/2025		Date of Report: 25/03/2025	
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Majhgawan	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	56	56
(d)	Average ambient temperature (°C)	28	28
(e)	Time of Sampling Started (Hours)	10:46 am (18.03.2025)	10:46 am (18.03.2025)
(f)	Time of Sampling completed (Hours)	10:28 am (19.03.2025)	10:28 am (19.03.2025)
2	Total time of sampling (Minutes)	24 hour (1400 minutes)	24 hour (1400 minutes)
3	Average Air sampling rate (m ³ /minute)	1.150	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1609.770	• 23.224
	• GAS (liter)	• 699.9	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	77.6	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	47.80	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	13.26	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	18.14	6.0 - 750	For 24 hour =80

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

ETRC/PM09/TEST-REP/FT/43

TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/2503/14831/2025		Date of Report: 25/03/2025
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	17.03.2025
(b)	Stack material	RCC
(c)	Height of stack from ground level	72.0 mts
(d)	Source to which stack attached	Boiler
(e)	No of boiler attached with capacity	01 No. (35.0 TPH)
(f)	Type and quantity of fuel used	Slop & Bagasse
(g)	Details of APCS installed	Bag Filters
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	34.0
(b)	Stack gas temperature (°C)	139.0
(c)	Stack gas velocity (m/sec)	11.96
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	62
(f)	Volume of air sampled (liters)	1054

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing / Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	43.10	2.0 - 1000	150

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow Jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-In-charge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web : www.etrcltdia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under ERA 1986

ETRC/PM09/TEST-REP/FT/44

TEST REPORT AMBIENT NOISE MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/2503/14832/2025		Date of Report: 25/03/2025
Name /Address/Type of Industry		M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
(a)	Date of monitoring	18/03/2025 (06:00 AM) to 19/03/2025 (06:00 AM)
(b)	Sample Description	Ambient Noise
(c)	Sampling Location	At Plant Premises
(d)	Environmental Condition	Normal
(e)	Monitoring Protocol	IS: 9989: 1981, Reaffirmed: 2020

TEST RESULT

Ambient Noise Level				
Sr. No.	Parameter	Unit	Results Day Time (06:00 AM - 10:00 PM)	Results Night Time (10:00 PM - 06:00 AM)
1	Equivalent sound level	dB(A)	61.23	48.82

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow Jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Norma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986



TC-5469

ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTE WATER ANALYSIS

Test Report Ref No.: ETRC/GW/7729/2025	Date of Report: 14/10/2025
Name /Address/Type of Industry	M/s Forever Distillery Private Limited Plot No: A, UPSIDA, Usra Bazar Tehsil: Rudrapur District: Deoria (Uttar Pradesh)

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Borewell Water	6	Sample Collected By	ETRC
3	Sample received date	07.10.2025	7	Sample Collection date	07.10.2025
4	Sample Quantity	5.0 liters	8	Analysis Start Date	08.10.2025
				Analysis End Date	14.10.2025

TEST RESULT

Sr. No	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
Physico-chemical Parameters							
1	Colour	Hazen	IS 3025 (Part - 04): 2021	<5.0	5 - 30	5	15
2	Odour	-	IS 3025 (Part - 05): 2018	Agreeable	Qualitative	Agreeable	Agreeable
3	pH	-	APHA 24 th Ed. 2023 - 4500 H ⁺	7.3	1 - 14	6.5-8.5	No Relaxation
4	Turbidity	NTU	APHA 24 th Ed. 2023 - 2130 B	BDL	2 - 40	1	5
5	Total Dissolved Solids (TDS)	mg/l	IS 3025 (Part - 16): 2023	388.0	10 - 5000	500	2000
6	Ammonia (as total ammonia-N)	mg/l	IS 3025 (Part - 34): 1988 Reaffirmed: 2019	BDL	0.5 - 2.0	0.5	No Relaxation
7	Anionic Detergents (as MBAS)	mg/l	APHA 24 th Ed. 2023 - 5540 C	BDL	0.05 - 0.5	0.2	1.0
8	Calcium as Ca	mg/l	IS 3025 (Part - 40): 1991 Reaffirmed: 2019	43.28	2.0 - 600	75	200
9	Magnesium as Mg	mg/l	APHA 24 th Ed. 2023 - 3500 Mg, B	25.75	0.1 - 200	30	100
10	Chloride as Cl	mg/l	APHA 24 th Ed. 2023 - 4500-Cl-B	28.02	2.0 - 2000	250	1000
11	Fluoride as F	mg/l	APHA 24 th Ed. 2023 - 4500 F-C	0.26	0.02 - 5.0	1.0	1.5
12	Free Residual Chlorine	mg/l	IS 3025 (Part - 26): 1986 Reaffirmed: 2019	BDL	0.1 - 5.0	0.2	1.0
13	Nitrate as NO ₃	mg/l	IS 3025 (Part - 34): 1988 Reaffirmed: 2019	BDL	1.0 - 70	45	No Relaxation
14	Phenolic Compound (as C ₆ H ₅ OH)	mg/l	APHA 24 th Ed. 2023 - 5530 D	BDL	0.001 - 0.005	0.001	0.002
15	Sulphate as SO ₄	mg/l	APHA 24 th Ed. 2023 - 4500-SO ₄ ²⁻ -E	24.0	1.0 - 500	200	400
16	Alkalinity as CaCO ₃	mg/l	APHA 24 th Ed. 2023 - 2320 B	228.0	2.0 - 1000	200	600
17	Total Hardness as CaCO ₃	mg/l	APHA 24 th Ed. 2023 - 2340 C	216.0	5.0 - 800	200	600
18	Aluminium as Al	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.015 - 5.0	0.03	0.2
19	Boron as B	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.05 - 2.0	0.5	1.0
20	Copper as Cu	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.03 - 10	0.05	1.5
21	Iron as Fe	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	0.06	0.05 - 20	0.3	No Relaxation



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrclth.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986



Test Report Ref No.: ETRC/GW/7729/2025

22	Manganese as Mn	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	0.04	0.02 - 5.0	0.1	0.3
23	Zinc as Zn	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	0.28	0.05 - 15	5	15
24	Cadmium as Cd	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.003 - 2.0	0.003	No Relaxation
25	Lead as Pb	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.01 - 10	0.01	No Relaxation
26	Mercury as Hg	µg/l	APHA 24 th Ed. 2023 - 3112 B	BDL	0.5 - 1000	1.0	No Relaxation
27	Nickel as Ni	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.02 - 5.0	0.02	No Relaxation
28	Arsenic as As	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.02 - 2.0	0.01	0.05
29	Total Chromium	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP - OES)	BDL	0.03 - 5.0	0.05	No Relaxation
Microbiological Parameters							
30	E. coli	MPN/ 100 ml	IS 1622: 1981 Reaffirmed: 2019	Absent	<1.8 - 16000	Shall not be detected in any 100 ml sample	
31	T. coli	MPN/ 100 ml	APHA 24 th Ed. 2023 - 9221 - A,B,C	Absent	<1.8 - 16000	Shall not be detected in any 100 ml sample	

BDL=Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.

Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Dr. Ritu Garg)
QM

380

127

ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE



Office address:- 2/261, Vishwas khand, Gomti Nagar, Lucknow (U.P)-226010

E-mail: ETRCLTH@YAHOO.IN | Web: www.etrcindia.com

ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015

Ref. no. ETRC/GW/05/2025

Date: 14.10.2025

To,

**M/s Forever Distillery Private Limited
Plot No: A, UPSIDA, Usra Bazar
Tehsil: Rudrapur
District: Deoria (Uttar Pradesh)**

Subject: Regarding Borewell Water sample analysis

Sir,

This is informed you that as per your request, we have collected and analysed the sample of Borewell Water on date 14.10.2025.

(Test Report Ref No.: ETRC/GW/7729/2025, Dt. 14.10.2025)

Results were compared to Standard (IS - 10500: 2012) and found fit for Drinking Purpose.

Thanking you

Ritu Garg
Dr. Ritu Garg

Quality Manager

Environmental and Technical Research Centre



Anacon Laboratories

Anacon Laboratories Pvt. Ltd. Nagpur Lab
Plot- 34, 35, Food Park, Five Star Industrial Estate
MIDC Butibori, Nagpur, Maharashtra, India 441122
+91 9843088888 Email: info@anacon.in
https://www.anaconlaboratories.com

128

Test Report

Test Report No: ALPL/20082025/02-1

Date 20 08 2025

Page 1 of 1

Issued To : M/S. Forever Distillery Private Limited Plot No A, Rudrapur Road Usara Bazar Industrial Area, Daona U P Kind Attention: Mr kushagra Kaushik Contact No.: 9390903414	Sample Inward No. ALPL/12082025/EC-3/6-1 Inward Date 12 08 2025 Reference ALPL/2025-26/Proposal/G-24072025-1-R1, Dt 01 08 25 Inv. No. TICLC/2508/7	Analysis Start 13 08 2025 Analysis End 20 08 2025
	Sample Description 1 ly Ash Sampling By Client M/S Forever Distillery Private Limited	Sample Details As Provided By Client Bottom Ash
Test Required: Gross Calorific value, Unburnt		

TEST RESULTS

S.N.	Test Parameter	Measurement Unit	Test Method	Test Result
1	Gross Calorific value	Kcal/Kg	Bomb Calorimeter	Not burnt
2	Unburnt	%	IS 1350 Part-1	0.32

NOTES: Please see watermark "Original Test Report" to confirm the authenticity of this report. Results shall be referred to tested sample(s) and applicable to listed parameters only. Test report shall not be reproduced or used in full without prior written approval of Anacon Labs. Liability of Anacon Labs is limited to invoiced amount only. Non perishable and preservative samples shall be requested within 30 days and 15 days respectively from the date of issue of Test Report unless specified otherwise.
REMARKS: As requested by the client, sample was tested for above parameters only

Verified By

Dhanashree Hwanj
Sr Technical Assistant

Authorized Signatory

Chinmay Ganves
Deputy Quality Manager

Not Correct
5-8%
as per norms.

END OF REPORT

Thank you for instilling your trust and faith in our services. We cherish our relationship with you and we put in a lot of hard work in making sure that you get a seamless experience at every stage of your interaction with us. In our constant endeavour to ensure that your next experience will be significantly better than the current one, we welcome your feedback on feedback@anacon.in



Anacon Laboratories

Anacon Laboratories Pvt. Ltd. Nagpur Lab
 Q.I.D. 24, 25 Food Park Ring Star Industrial Estate,
 MIDC Butibori Nagpur, Maharashtra, India - 441 127
 ☎ +91 8045685558 ✉ info@anacon.in
 🌐 <https://www.anaconlaboratories.com>

Test Report

Test Report No: ALPL/20082025/02-2

Date 20 08 2025

Page 1 of 1

Issued To : M/S: Forever Distillery Private Limited Plot No A, Rudrapur Road Usara Bazar Industrial Area Deona U P Kind Attention: Mr kushagra Kaushik Contact No.:6390903414	Sample Inward No. ALPL/20082025/EC-3/6-2 Inward Date 12 08 2025 Reference ALPL/2025-26/Proposal/G-24072025-1-R1, Dt 01 08 25 Inv. No. TICLC/2508/7	Analysis Start 13 08 2025 Analysis End 20 08 2025
Sample Description Fly Ash	Sample Details As Provided By Client Final Ash	Quantity Received 350 g
Sampling By Client - M/S Forever Distillery Private Limited	Physical Condition / Packaging Sample in Packet /Satisfactory	
Test Required: Gross Calorific value, Unburnt		

TEST RESULTS

S.N.	Test Parameter	Measurement Unit	Test Method	Test Result
1	Gross Calorific value	Kcal/Kg	Bomb Calorimeter	Not burnt
2	Unburnt	%	IS 1350 Part-1	9.36

NOTES: • Please see watermark 'Original Test Report' to confirm the authenticity of the report. • Results shall be referred to tested sample(s) and applicable to tested parameter(s) only. • Test report shall not be reproduced except in full without prior written approval of Anacon Labs. • Liability of Anacon Labs is limited to invoiced amount only. • Not perishable and perishable sample(s) shall be stored for 15 days and 30 days respectively from the date of issue of Test Report, unless specified otherwise.
REMARKS: As requested by the client, sample was tested for above parameters only.

Verified By

Dhonashree Hwang
Sr. Technical Assistant

Authorized Signatory

Chiranjay Gargay
Deputy Quality Manager

O.K.
5-12%
as per norms.

—END OF REPORT—

Thank you for instilling your trust and faith in our services. We cherish our relationship with you, and we put a lot of effort and work in making sure that you get a seamless experience at every stage of your interaction with us. In our constant endeavor to ensure that your next experience will be significantly better than the current one, we welcome your feedback as feedback is an integral part of our growth.



Anacon Laboratories

Anacon Laboratories Pvt. Ltd. Nagpur Lab
 Plot-34/35, Food Park, Five Star Industrial Estate,
 MIDC, Butiburi Nagpur, Maharashtra India-441122
 +91 6045685558 Email: info@anacnlabs.com
 https://www.anacnlaboratories.com

130

Test Report

Test Report No: ALPL/20082025/02-3

Date: 20/08/2025

Page 1 of 1

Issued To : M/S. Forever Distillery Private Limited Plot No A Rudrapur Road, Usara Bazar Industrial Area Deoria U P Kind Attention: Mr kushagra Kaushik Contact No.:6390903414	Sample Inward No. ALPL/12082025/EC-3/8-3 Inward Date 12/08/2025 Reference ALPL/2025-26/Proposal/G-24072025-1-R1, DI 01/08/25 Inv. No. TICLC/2508/7	Analysis Start 13/08/2025 Analysis End 20/08/2025
Sample Description Fly Ash	Sample Details As Provided By Client After Economizer	Quantity Received 350 g
Sampling By Client: M/S Forever Distillery Private Limited	Physical Condition / Packaging Sample in Factory Laboratory	
Test Required: Gross Caloric value, Unburnt		

TEST RESULTS

S N.	Test Parameter	Measurement Unit	Test Method	Test Result
1	Gross Caloric value	Kcal/Kg	Bomb Calorimeter	Not Burnt
2	Unburnt	%	IS 1350 Part-1	10.85

NOTES: • Please see watermark "Original Test Report" to confirm the authenticity of this report. • Results shall be referred to tested sample(s) and applicable to tested parameter(s). • Test report shall not be reproduced except in full without prior written approval of Anacon Labs. • Liability of Anacon Labs is limited to evoked amount only. • Non-perishable and perishable samples shall be tested within 30 days and 15 days respectively from the date of issue of Test Report, unless specified otherwise.

REMARKS: As requested by the client, sample was tested for above parameters only.

Verified By

Dhanashree Hwanj
 Sr. Technical Assistant

Authorized Signatory

Chinmay Garvay
 Deputy Quality Manager

OK
 5-12%

-----END OF REPORT-----



Anacon Laboratories

Anacon Laboratories Pvt. Ltd. Nagpur Lab
 QTP-34, 35, Food Park, Five Star Industrial Estate,
 MIDC Butibori, Nagpur, Maharashtra, India-441117
 +91 8045685558 Email: info@anacnlabs.com
<https://www.anacnlaboratories.com>

131

Test Report

Test Report No: ALPL/20082025/02-4		Date: 20/08/2025	Page 1 of	
Issued To: M/S. Forever Distillery Private Limited Plot No A, Rudrapur Road, Usara Bazar Industrial Area, Deora U.P. Kind Attention: Mr. Kushagra Kaushik Contact No. 6390903414	Sample Inward No.	ALPL/12082025/EC-3/6-4	Analysis Start	13/08/2025
	Inward Date	12/08/2025	Analysis End	20/08/2025
	Reference	ALPL/2025-26/Proposal/VG-24072025-1-R1 Dt: 01/08/25		
	Inv. No.	TICLC/2508/7		
Sample Description	Sample Details As Provided By Client		Quantity Received	
Fly Ash	After APH		350 g	
Sampling By	Physical Condition / Packaging			
Client - M/S Forever Distillery Private Limited	Sample in Packet / Satisfactory			
Test Required: Gross Calorific value, Unburnt				

TEST RESULTS

S.N.	Test Parameter	Measurement Unit	Test Method	Test Result
1	Gross Calorific value	Kcal/Kg	Bomb Calorimeter	Not burnt
2	Unburnt	%	IS 1350 Part-1	8.07

NOTES: The user shall retain the "Original Test Report" to endorse the authenticity of the report. Results shall be related to tested sample(s) and applicable to tested parameter(s) only. To a client, this report remains valid except in full without prior written approval of Anacon Labs. Liability of Anacon Labs is limited to analytical services only. Non-petroleum and non-food samples shall be reported within 30 days and 15 days respectively from the date of issue of Test Report. Please refer to our website for more details.

REMARKS: As requested by the client, sample was tested for above parameters only.

Verified By

Dhanashree Hwan,
Sr. Technical Assistant

Authorized Signatory

Chinmay Garway,
Deputy Quality Manager

O.K.

—END OF REPORT—

Thank you for trusting your trust and faith in our services. We cherish our relationship with you, and we put in a lot of hard work in making sure that you get a seamless experience at every stage of your interaction with us. In our constant endeavor to work and ensure that your next experience will be considerably better than the current one, we welcome your feedback on feedback@anacnlabs.com.



385

ANNEXURE: R5/Q (Colly) 132



386



133

















1

142





397

ANNEXURE: R5/R (colly) 144



Vivo T4 Pro 5G

11/05/2024 16:38

398

145



VIVO T4 Pro

04/15/2026, 15:04

ग्राम पंचायत-उसरा बाजार

146

वि०ख०-बैतालपुर, जनपद-देवरिया (उ०प्र०)

निवास -

रेन्द्र कुमार जायसवाल

ग्राम-उसरा बाजार, वि०ख०-बैतालपुर

ग्राम प्रधान

थाना-सुरौली, तहसील-रुद्रपुर

मला उपाध्यक्ष-प्रधान संघ, देवरिया

जनपद-देवरिया (उ०प्र०)

मो.-9369708065, 9838447827

क्र. :

दिनांक : 11-1-2026.....

सेवा में - श्री मान्

प्रबन्धक निर्देशक / आधिकृत अधिकारी

फार स्वर डिस्टेलरी प्राइवेट लिमिटेड प्लॉट नं. A उसरा बाजार देवरिया उत्तरप्रदेश

विषय - C.S.R (कापोरिट सामाजिक उत्तर दायित्व) तथा पर्यावरण संरक्षण के

अन्तर्गत ग्राम सभा उसरा बाजार स्थित सार्वजनिक तालाब को गोद लेकर

उसके संरक्षण, सम्बर्धन एवं सुन्दरीकरण हेतु सहमति प्रदान किये जाने

के सम्बन्ध में।

महोदय -

उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि ग्राम पंचायत उसरा बाजार की सीमा में स्थित सार्वजनिक तालाब जो कि जल संरक्षण पर्यावरण संतुलन एवं ग्राम वासियों की दैनिक आवश्यकताओं की दृष्टि से अत्यन्त महत्वपूर्ण है संरक्षण एवं विकास हेतु फार स्वर डिस्टेलरी प्राइवेट लिमिटेड द्वारा C.S.R के अन्तर्गत तालाब को गोद लिए जाने का प्रस्ताव प्रस्तुत किया गया है।

ग्राम पंचायत द्वारा प्रस्ताव पर विचारोपरान्त यह पाया गया है कि फार स्वर डिस्टेलरी प्राइवेट लिमिटेड के द्वारा C.S.R के अन्तर्गत तालाब को गोद लिए जाने से उसकी निम्नलिखित साफ सफाई, गहरीकरण, मरम्मत, हरित क्षेत्र विकास सुन्दरीकरण तथा दीर्घकालीन संरक्षण सुनिश्चित किया जा सकेगा जिससे ग्राम वासियों एवं पर्यावरण को प्रत्यक्ष एवं स्वार्थ लाभ प्राप्त होगा।

अतः ग्राम पंचायत उसरा बाजार जनहित एवं पर्यावरण संरक्षण को दृष्टिगत रखते हुए फार स्वर डिस्टेलरी प्राइवेट लिमिटेड को C.S.R के अन्तर्गत उक्त सार्वजनिक तालाब को उसके संरक्षण सम्बर्धन एवं सुन्दरीकरण सम्बन्धी कार्य कराये जाने हेतु शैक्षणिक सहमती एवं पूर्ण सम्बर्धन प्रदान करती है यह कार्य ग्राम पंचायत के नियमों एवं प्रचलित सासकीय दिशानिर्देशों के अन्तर्गत किया जायेगा

हमें पूर्ण विश्वास है कि फार स्वर डिस्टेलरी प्राइवेट लिमिटेड सामाजिक उत्तर दायित्व का निर्वहन करते हुए इस कार्य को सफलता पूर्वक एवं पारदर्शी रूप से सम्पादित करेगी कृपया आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

धन्यवाद

भवदीय -
रेन्द्र कुमार जायसवाल
ग्राम प्रधान
वि०ख०-बैतालपुर
दिनांक 11-1-2026

ENGLISH TRANSLATION

147

GRAM PANCHAYAT – USRA MARKET

D.B. – Betaalpur, District – Deoria (U.P.)

Harendra Kumar Jaiswal

Residence

Gram Pradhan

Gram-Usra Bazar, D.B.-Betaalpur

District Vice President, Deoria

Police Station-Surauli, Tehsil-Rudrapur

District – Deoria (U.P.)

Mob.: 9369708065, 9838447827

Serial No.

Date 11-1-2026

To Sir,

Managing Director/Authorized Officer

Forever Distillery Private Limited, Plot No. – A, Usra Bazar, Deoria Uttar Pradesh

Subject: In regard to the consent given for adopting the public pond located at Gram Sabha Usra Bazar for its conservation, promotion and beautification under CSR (Corporate Social Responsibility) and environmental protection.

Sir,

Regarding the above subject, it is inform that the public pond situated within the limits of Gram Panchayat Usra Bazaar which is very important from the point of view of water conservation, environmental balance and daily needs of the villagers, Forever Distillery Private Limited has submitted a proposal to adopt the pond under C.S.R. for conservation and development.

After considering the proposal by the Gram Panchayat, it has been found that adoption of the pond in C.S.R. by the Forever Distillery Private Limited will ensure its regular cleaning, deepening, repair, green area

development, beautification and long-term conservation, which will provide direct and lasting benefits to the villagers and the environment.

Therefore, keeping in view the public interest and environmental protection, Gram Panchayat Usra Bazaar gives in-principle consent and full support to Forever Distillery Private Limited for carrying out the work related to conservation, enhancement and beautification of the said public pond under C.S.R. This work will be done under the rules of the Gram Panchayat and the prevailing government guidelines.

We have full faith that Forever Distillery Private Limited will carry out this task successfully and transparently while discharging its social responsibility.

Please take the trouble to ensure necessary action.

Thanks

Sincerely

Harendra Kumar Jaiswal

Gram Pradhan

Betaalpur

Date: 11-1-2026

सुधाकर सिंह

निवास:- 149

ग्राम प्रधान
ग्रामसभा-जंगल ठकुरही
विकास खण्ड-देवरिया सदर
जनपद-देवरिया (30प्र0)

ग्राम-जंगल ठकुरही
पोस्ट-बढ़या बुजुर्ग
जनपद-देवरिया (30प्र0)
मो0-9889251200

पत्रांक.....

दिनांक...13-01-2026

सेवा में- श्रीमान,

प्रबंधक निर्देशक/अधिकृत अधिकारी

फारस्वर डिस्ट्रिलरी प्राइवेट लिमिटेड प्लान नं० A उसरा बाजार देवरिया उत्तर प्रदेश
विषय:- CSR (कार्पोरेट सामाजिक उत्तरदायित्व) तथा पर्यावरण संरक्षण के अन्तर्गत
ग्राम सभा जंगल ठकुरही स्थित चौहरी महाराज कुटी सार्वजनिक तालाब को गोद
लेकर उसके संरक्षण समर्थन एवं सुन्दरीकरण हेतु सहमति प्रदान करने के
सम्बन्ध में,

महोदय,

उपरोक्त विषय के सम्बन्ध में अकत करना है कि ग्राम सभा जंगल
ठकुरही की सीमामें स्थित सार्वजनिक तालाब जो कि जल संरक्षण पर्यावरण
संतुलन एवं ग्रामवासियों के दैनिक आवश्यकताओं की दृष्टि से अत्यन्त महत्वपूर्ण
है, संरक्षण एवं विकास हेतु फारस्वर डिस्ट्रिलरी प्राइवेट लिमिटेड द्वारा CSR के
अन्तर्गत तालाब को गोद लिये जाने का प्रस्ताव प्रस्तुत किया गया है।

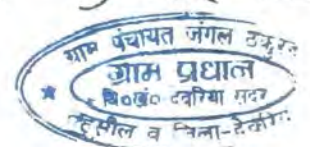
ग्राम पंचायत द्वारा प्रस्ताव पर विचारोपरान्त यह पाया गया है कि फारस्वर
डिस्ट्रिलरी प्राइवेट लिमिटेड के द्वारा CSR के अन्तर्गत तालाब को गोद लिए जाने से इसकी
निम्नलिखित साफ सफाई, गहरीकरण, मरम्मत, हरित क्षेत्र विकास सुन्दरीकरण तथा दीर्घकालीन
संरक्षण सुनिश्चित किया जा सकेगा जिससे ग्रामवासियों एवं पर्यावरण को प्रत्यक्ष
एवं स्थैरि लाभ प्राप्त होगा।

अतः ग्राम सभा जंगल ठकुरही जनहित एवं पर्यावरण संरक्षण को दृष्टिगत रखते
हुए फारस्वर डिस्ट्रिलरी प्राइवेट लिमिटेड को CSR के अन्तर्गत उक्त सार्वजनिक तालाब
को उसके संरक्षण समर्थन एवं सुन्दरीकरण सम्बन्धी कार्य कराये जाने हेतु सैद्धान्तिक
सहमति एवं पूर्ण समर्थन प्रदान करती है। यह कार्य ग्राम पंचायत के नियमों
एवं प्रचलित शासकीय दिशा निर्देशों के अन्तर्गत किया जायेगा।

हमें पूर्ण विश्वास है कि फारस्वर डिस्ट्रिलरी प्राइवेट लिमिटेड सामाजिक उत्तरदायित्व
का निर्वहन करते हुए इस कार्य को सफलता पूर्वक एवं पारदर्शी रूप से सम्पादित करेगी
कृपया आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

भवदीय-

अध्यक्ष सुधाकर सिंह



ENGLISH TRANSLATION

150

Sudhakar Singh
Gram Pradhan
Gramsabha – Jungle Thakurahi
Vikaskhand – Deoria Sadar
District – Deoria (U.P.)

Residence:-
Gram- Jungle Thakurahi
Post – Badhya Bujurg
District – Deoria (U.P.)
Mob.: 9889251200

Serial No.

Date 13-01-2026

To Sir,

Managing Director/Authorized Officer

Forever Distillery Private Limited, Plot No. – A, Usra Bazar, Deoria Uttar Pradesh

Subject: In regard to the consent given for adopting the Pauhaari Maharaj Kuti public pond located at Gram Sabha Jungle Thakurahi for its conservation, promotion and beautification under CSR (Corporate Social Responsibility) and environmental protection.

Sir,

Regarding the above subject, it is to inform that the public pond situated within the limits of Gram Panchayat Jungle Thakurahi which is very important from the point of view of water conservation, environmental balance and daily needs of the villagers, Forever Distillery Private Limited has submitted a proposal to adopt the pond under C.S.R. for conservation and development.

After considering the proposal by the Gram Panchayat, it has been found that adoption of the pond in C.S.R. by the Forever Distillery Private Limited will ensure its regular cleaning, deepening, repair, green area

development, beautification and long-term conservation, which will provide direct and lasting benefits to the villagers and the environment.

Therefore, keeping in view the public interest and environmental protection, Gram Panchayat Jungle Thakurahi gives in-principle consent and full support to Forever Distillery Private Limited for carrying out the work related to conservation, enhancement and beautification of the said public pond under C.S.R. This work will be done under the rules of the Gram Panchayat and the prevailing government guidelines.

We have full faith that Forever Distillery Private Limited will carry out this task successfully and transparently while discharging its social responsibility.

Please take the trouble to ensure necessary action.

Thanks

Sincerely

Sudhakar Singh

Gram Panchayat Jungle Thakurai

Gram Pradhan

Deoria Sadar

Tehsil & District - Deoria

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 524 of 2025)

IN THE MATTER OF:

Anughra Narayan Singh

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

KNOW ALL to whom these present shall come that I, Kushagra Kaushik aged about 33 years S/o Sh. Jai Prakash Singh the Authorized Representative of Forever Distillery Pvt. Ltd. having its Registered Office at: Shop No. 37, 38, 1st Floor, Plot No. 623/624, Gulhariya, Gorakhpur (U.P.) - 273 013 and its distillery at: Plot No.-A, UPSIDA Industrial Area, Usra Bazar, Tehsil - Rudrapur, District - Deoria (U.P.) - 274 001 (the Respondent No.5 herein) do hereby appoint:-

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306
Mob: 9811764256; 9582416270; E-mail: abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/ve do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 2026.
Accepted subject to the terms of the fees



ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)

For-FOREVER DISTILLERY LTD.
Authorized Signatory

Client



Reply filed by Respondent no.5 forever distillery Pvt Ltd

1 message

Kaushal Sharma <kaushal90.legal@gmail.com>

Mon, 20 Apr, 2026 at 1:49 pm

To: asgharkhanassociates@gmail.com <asgharkhanassociates@gmail.com>, ms@uppcb.in, dmdeo@nic.in, khanlawfirm786@gmail.com <khanlawfirm786@gmail.com>, csup@nic.in, pccf-up@nic.in

Sir,

Kindly find the PDF copy of Reply filed by respondent no. 5 in O.A no. 524/2025 titled as Anughara Singh v/s State of Uttar Pradesh & ors.

Regards

Kaushal sharma

C/O Anubhav Anand Aron Advocate

**Anughra Narayan.pdf**

13.1 MB